FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	02/11/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U72900DL2005PTC142257**
5.	Address of the registered office and principal office (if any) of corporate debtor	**30/1 East Patel Nagar, New Delhi, Delhi, India, 110008**
6.	Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on **04.06.2024** Order received/communicated on **12.06.2024**
7.	Estimated date of closure of insolvency resolution process	**09.12.2024** (180 days from the date of pronouncement of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name** –IP. Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) **Registration Number -** IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address-** 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) **Email:** ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ground Floor, 175, Vaishali Sector -6, Ghaziabad (U.P.)- 201012. E-Mail: **cirp.iworld@gmail.com**
11	Last date for submission of claims	26/06/2024
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal New Delhi bench has ordered the commencement of a corporate insolvency resolution process of the **IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED** (order dated 04.06.2024, order received/communicated on 12.06.2024)

The creditors of **IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
IP Megha Agrawal
Interim Resolution Professional
For IWorld Business Solutions Private Limited
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to – 02.10.2024
Email: cirp.iworld@gmail.com
Address registered with IBBI: - 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012.
Email: ip.meghaagrawal@gmail.com

Date: 14.06.2024
Place: Delhi

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: " CHOLA CREST " C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600032
Branch Office: H1 & H2, 3rd Floor, Padam Plaza, Plot No.5, Sector 16B, Awas Vikas SikandraYojna, Agra, U.P – 282002.
Contact No: Mr. Jogendra Kumar Singh, Mob: 9557624991

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the **Physical possession** of which has been taken by the Authorised Officer of **Cholamandalam investment and Finance Company Limited** the same shall be referred herein after as **Cholamandalam investment and Finance Company Limited** . The Secured Assets will be sold on "**As is where is", "As is what is", and "Whatever there is" basis** through E-Auction.
It is hereby informed to General public that we are going to conduct public E-Auction through website **https://chola-lap.procure247.com/**

Account No. and Name of borrower/co- borrower,	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property	Reserve Price / Earnest Money Deposit / Bid Increment Amount	E-Auction Date and Time / EMD Submission / Last Date Inspection Date
LAN: HE02AHE00000003691 X0HEAHE00003010570 1. ATUL SHARMA. 2. M/S SHRI BHAGWATI CHAINS 3. SHIV RAM. 4. BHAGWATI DEVI 31A/A.18 JANGJIT NAGAR RAJPUR CHUNGI AGRA-UP - 282001	16/12/2021 Rs. 27,80,922.52 as of 09.12.2021	Residential House Nagar Nigam No. 31A/A-18 bearing at Khasra No. 626 situated at Jangjeet Nagar Mauza RajpurTajganj ward, Tehsil & Distt. Agra (Measuring area 85.28 Sq. Mtrs.) which is **bounded by :** East- House of Virendra,West-Other Plot ,North - Other Plot ,South- Road 12' wide & Exit	Rs. 20,27,000/- Rs. 2,02,700/- Rs. 25,000/-	29-06-2024 at 11:00 am to 1:00 PM (with unlimited extension of 3 min each) 28-06-2024 (Up to 5.30 P.M) 17.06.2024 - 18-06-2024 as per appointment Type of Possession: Physical
LAN: X0HEAHE00001662952 1. NISHA AGRAWAL 2. NITIN KUMAR AGARWAL 3. KUMAR GAURAV AGARWAL 4. PARUL AGARWAL All above R/o: 9 AMITA VIHAR EXTENSION, AGRA-UP - 282006	08.06.2021 Rs. 55,26,839.50 as on 05.06.2021	All that piece and parcel of proprety bearing House No.9, Khasra No.115/3, Measuring area-105.90 Sq. mtrs Situated at AmitaVihar Extension, Manoharpur, Mauja -Ghatvasan Mustkil, Tehsil & Distt. Agra. **Boundaries:** East - Property of Mukhiya Ji,West- Rasta,North- House No. 10 of Smt. Meena Kumari, South - House No.8.	Rs. 35,32,005/- Rs. 3,53,200/- Rs. 50,000/-	29-06-2024 at 11:00 am to 1:00 PM (with unlimited extension of 3 min each) 28-06-2024 (Up to 5.30 P.M) 17.06.2024 - 18-06-2024 as per appointment Type of Possession: Physical

ENCUMBRANCES/LIABILITIES KNOWN TO CIFCL: NOT KNOWN

1 All Interested participants / bidders are requested to visit the **website https://chola-lap.procure247.com&https://cholamandalam.com/news/auction-notices**. For details, help, procedure and online training on e-auction, prospective bidders may contact – **Mr. Mr. Muhammed Rahees - 8124000030 / 6374845616, M/s. Procure247; Vasu Patel - 9510974587.,.Email id :CholaAuctionLAP@chola.murugappa.com**
2. For further details on terms and conditions please visit **https://chola-lap.procure247.com&https://cholamandalam.com/news/auction-notices** to take part in e-auction.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Date :14.06.2024, Place: AGRA **Sd/- Authorised Officer, M/s. Cholamandalam Investment and Finance Company Limited**

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)
Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) (SMFG India Credit) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount
1. M R INDUSTRIES. 2. SANJEEV SHARMA. 3. SUMAN SHARMA. 4. MOHIT SHARMA.	08th June, 2024 Rs. 83,74,973/- [Rupees Eighty Three Lakhs Seventy Four Thousand Nine Hundred and Seventy Three Only] As on 05th June, 2024

Description of Immovable Property Mortgaged

OWNER OF THE PROPERTY – MR. SUMAN SHARMA.
ALL THAT PROPERTY PIECE AND PARCEL OF PLOT OF TUKDA NO. 125 AREA MEASURING 300 SQ. YDS. OUT OF M. NO. 115 KILLA NO. 21/2 (1-11) 22/1 (2-10) M.NO.120 KILLA NO.2 (8-0) 9(8-0) KHEWAT KHATA NO. 127/212 SITUATED IN VAKA MOJA BADKHAL SFM NAGAR TEHSIL & DISTRICT FARIDABAD.

Name of the Borrower(s)	Demand Notice Date and Amount
1. PREETI SHARMA. 2. NAVEEN KUMAR. 3. ROHIT KUMAR	06th June, 2024 Rs. 38,83,625/- [Rupees Thirty Eight Lakhs Eighty Three Thousand Six Hundred and Twenty Five Only] As on 05th June, 2024

Description of Immovable Property Mortgaged

OWNER OF THE PROPERTY – MR. NAVEEN KUMAR.
ALL THAT PROPERTY PIECE AND PARCEL OF LAND MEASURING 46 SQ. YDS. I.E. 38.46 SQ MTRS BEARING PROPERTY NO. 1/2462-A PLOT NO. 29 OUT OF KHASRA NO. 113 SITUATED IN THE AREA OF VILLAGE CHANDRAWALI SHAHDARA IN THE ABADI OF MODERN SHAHDARA RAM NAGAR ILLAQA SHAHDARA DELHI 110032. BOUNDED BY BOUNDARIES AS UNDER: EAST – ROAD 20 FT., WEST – PROPERTY OF OTHERS, NORTH – PROPERTY OF OTHERS, SOUTH – ROAD 15 FT.

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).
In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law.
The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Delhi **Sd/- Authorised Officer, SMFG INDIA CREDIT COMPANY LIMITED**
Date: 14.06.2024 **(formerly Fullerton India Credit Company Limited)**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/11/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U72900DL2005PTC142257**
5.	Address of the registered office and principal office (if any) of corporate debtor	**30/1 East Patel Nagar, New Delhi, Delhi, India, 110008**
6.	Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on **04.06.2024** Order received/communicated on **12.06.2024**
7.	Estimated date of closure of insolvency resolution process	**09.12.2024** (180 days from the date of pronouncement of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name** – IP. Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) **Registration Number -** IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address-** 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) **Email:** ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ground Floor, 175, Vaishali Sector -6, Ghaziabad (U.P.)- 201012. E-Mail: **cirp.iworld@gmail.com**
11.	Last date for submission of claims	26/06/2024
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal New Delhi bench has ordered the commencement of a corporate insolvency resolution process of the **IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED** (order dated 04.06.2024, order received/communicated on 12.06.2024)
The creditors of **IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

SD/-
IP Megha Agrawal
Interim Resolution Professional
For IWorld Business Solutions Private Limited
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to – 02.10.2024
Email: cirp.iworld@gmail.com
Address registered with IBBI: - 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012.
Email: ip.meghaagrawal@gmail.com

Date: 14.06.2024
Place: Delhi

RBL BANK LIMITED

Registered Office: 1st Lane, Shahupuri, Kolhapur-416001.
Regional Office: 1st floor, Building no.1, Okhla Industrial Estate, Phase-3, New Delhi-110020.

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT, 2002)

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s)) that the below described immovable properties mortgaged/charged (collectively referred as **"Property"**) to **RBL Bank Ltd. ("Secured Creditor/Bank")**, the possession of which has been taken by the Authorised Officer of the Bank under section 14 of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on **"As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis"**, for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule:

Brief Description of Parties, Outstanding dues and Property

S. No.	Name of the Borrower & Guarantor (s)	Details of Property	Amount as per Demand Notice / Date of Demand & Possession Notice under SARFAESI Act	Reserve Price / EMD / Bid Increase Amount	Date/ Time of E-Auction	Last Date for Receipt of Bids along with documents	Name of Authorised Officer/ Phone No./ Email Id
1	**M/s Site Analyseurs (through It's Partners/ Authorised Signatories)** **A. Deepak Kumar B. Priyanka Kumaar** Shop No. 23, Block 1st, Ganga Shopping Complex, Sector-29, Noida, Uttar Pradesh - 201301 **Priyanka Kumaar** (partner- M/s Site Analyseurs) H-21, 3rd Floor, Greater Kailash-3, Delhi **Also At:** Shop No. 23, Block 1st, Ganga Shopping Complex, Sector-29, Noida, Uttar Pradesh - 201301 **Deepak Kumar** (partner- M/s Site Analyseurs) H-21, 3rd Floor, Greater Kailash-3, Delhi **Also At:** Shop No. 23, Block 1st, Ganga Shopping Complex, Sector-29, Noida, Uttar Pradesh-201301	"Commercial Shop No. 23, (Ground Floor) Block-i, Ganga Shopping Complex, Sector-29, Noida, Dist. Gautam Budh Nagar, (U.P.) Having Its Super Area 22.74 Sq. Mtrs. Duly Alloted By Noida Authority And Which **Bounded As Under : -** On The North By: As Per Site On The South By: As Per Site On The East By: As Per Site On The West By: As Per Site"	**96,95,607.89/-** (Rupees Ninety Six Lacs Ninety Five Thousand Six Hundred Seven and Paisa Eighty Nine Only) as on 29.11.2022 **against Demand notice dated 29.11.2022** **Date of Possession (Physical) Notice - 07.06.2024**	**Reserve Price: Rs. 77,88,750/-** (Rs. Seventy Seven Lacs Eighty Eight Thousand Seven Hundred Fifty Only) **EMD Amount: Rs. 7,78,875/-** (Rs. Seven lacs Seventy Eight Thousand Eight hundred Seventy Five Only) **Bid Increase Amount: Rs. 50,000/-** (Rupees Fifty Thousand Only)	**02.07.2024 At 11:00 AM.**	**On or Before 01.07.2024 upto 05:00 P.M.**	Mrs. Monica Gupta Contact: 9910570226 **Email Id: monica.Gupta@rblbank.com** Manik Kapoor Contact: 9999889121 email: manik.kapoor@rblbank.com

Terms and Conditions:
(1) The E-Auction Sale will be online through e-auction portal. The interested bidders are advised to go through the detailed terms and conditions of auction available on the website of **https://www.bankeauctions.com & https://www.rblbank.com/pdf-pages/news** before submitting their bids and taking part in e-auction.
(2) It shall be the responsibility of the bidders to inspect and satisfy themselves about the Property and specification before submitting the bid.
(3) The interested bidders shall submit their details and documents through Web Portal: **https://www.bankeauctions.com** (the user ID & Password can be obtained free of cost by registering name with **https://www.bankeauctions.com)** through Login ID & Password. The amount shall be payable through NEFT/ RTGS in the following Account of RBL BANK Ltd:- Auction Proceeds Collection GL, Account No 2599001000139998 (IFSC Code RATN0000100) OR thru Demand Draft before 05:00 PM on or before **01.07.2024.**
(4) Interested bidders may avail support/ online training on E-Auction from **M/s. C1 India Pvt Ltd** Contact No: 7291981124/25/26. Contact Person Mr. Vinod Chauhan Mob No: 9813887931, e-mail-Id: delhi@c1india.com and for any query in relation to Property, they may contact **Mrs. Monica Gupta, Authorised Officer (Mob. No. 9910570226, email: monica.Gupta@rblbank.com) and Manik Kapoor Contact: 9999889121 email: manik.kapoor@rblbank.com)**
(5) The Authorised Officer of the Bank reserves the right to accept or reject any or all bids, & / or to postpone/cancel the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final and binding.
(6) The successful bidder should bear the charges/fee payable for conveyance viz. stamp duty, registration charges etc., as per applicable law and shall also pay other known/unknown statutory/govt./labour dues/taxes dues etc. over and above the purchase consideration.
(7) The successful bidder shall deposit 25% of the bid amount after adjusting the EMD already deposited within next day of acceptance of the bid price by the Authorised Officer and the balance 75% of the bid price on or before 15th day of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of failure to deposit 25% of the bid amount / 75% balance amount within the prescribed period mentioned above, the entire amount deposited (including EMD) shall be forfeited by the Authorised Officer without any notice and the property shall forthwith be sold again. The Authorised Officer reserves the right to accept or reject any/or all the bids or to adjourn, postpone or cancel the auction sale without assigning any reason thereof.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT

The Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s))are hereby notified to pay the aforementioned sum along with further interest thereon plus penal and other interest and amounts as per the Transaction Documents before the date of E-Auction failing which, the Property will be auctioned/ sold to recover the outstanding dues.

Date: 13.06.2024, Place: Uttar Pradesh **Sd/- Authorised Officer RBL Bank Ltd.**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

MAHAVIR INDUSTRIES LIMITED (FORMERLY KNOWN AS CROITRE INDUSTRIES LIMITED) OPERATING IN MANUFACTURING OF WIRES & WIRES PRODUCTS AT D/44-253 GROUND FLOOR, AAMANTRAN CHS, CTS NO-1, SECTOR 2, KANDIVALI WEST, MUMBAI, KANDIVALI WEST MUMBAI 400067, MAHARASHTRA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	**Mahavir Industries Limited** **PAN:** AAOCS9374G | **CIN:** L31300MH1989PLC250547
2.	Address of the registered office	D/44-253 Ground Floor, Aamantran CHS, CTS No-1, Sector 2, Kandivali West, Mumbai, Kandivali West Mumbai 400067, Maharashtra
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	Can be sought by sending an email to the Resolution Professional at **ip.mahavirindustries@gmail.com**
6.	Quantity & value of main products/ services sold in last financial year	FY 2022-23: Revenue from operations is Nil.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending an email to the Resolution Professional at **ip.mahavirindustries@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Can be sought by sending an email to the Resolution Professional at **ip.mahavirindustries@gmail.com**
10.	Last date for receipt of expression of interest	**29.06.2024**
11.	Date of issue of provisional list of prospective resolution applicants	**09.07.2024**
12.	Last date for submission of objections to provisional list	**14.07.2024**
13.	Date of issue of final list of prospective resolution applicants	**24.07.2024**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	**29.07.2024**
15.	Last date for submission of resolution plans	**28.08.2024**
16.	Process email id to submit EOI	**ip.mahavirindustries@gmail.com**

Devendra Umrao
Resolution Professional, In the matter of Mahavir Industries Limited
IBBI Regn. No.: IBBI/IPA-003/IP-N00223/2019-20/12640
AFA valid upto: 07.11.2024

Date : 14.06.2024
Place: New Delhi

Clix Capital Services Pvt. Ltd. (Clix)

Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008

POSSESSION NOTICE (Appendix IV) Rule 8(3)

Whereas the Authorized officer of Clix Capital Services Pvt. Ltd. (Clix), a Non- Banking Financial Company duly incorporated and registered under the Companies Act, 1956, Registered office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi 110008, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 13-Apr-2023 calling upon.
1. IDEAL PUBLIC SHIKSHAN SANTHAN GRAM PANCHAYAT-VPO JHANJHA, TESHIL BUHANA, DISTRICT-JHUNJHUNUN, RAJSTHAN-333502, **2. ANUPAMA YADAV W/O MANOJ KUMAR YADAV, 3. MANOJ KUMAR YADAV S/O BRIJ LAL, Both residing at -** PLOT NO. 21, NEAR MAYA MANDIR CINEPLEX. HARSH VIHAR COLONY, JAIPUR ROAD, AJMER, RAJASTHAN-305001, **4. VED PRAKASH YADAV S/O MATADEEN, 5. RAMESH KUMAR S/O INDER SINGH, Both residing at -** VPO JHANJHA, THE BUHANA, JHUNJHUNUN, RAJASTHAN-333502
to repay the amount mentioned in the notice i.e. **Rs. 2,32,14,521.80/- (Rupees Two Crore Thirty Two Lakh Fourteen Thousand Five Hundred Twenty One and Paise Eighty Only) as on 12-Apr-2023** along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.
The Borrower had failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 07th day of 06 2024
The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CLIX for an amount of **Rs. 2,32,14,521.80/- (Rupees Two Crore Thirty Two Lakh Fourteen Thousand Five Hundred Twenty One and Paise Eighty Only) as on 12- Apr-2023** along with the applicable interest and other charges.
The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:

ALL THAT PIECE AND PARCEL OF PROPERTY BEARING KHASRA NO. 803/2 RAKBA- 0.19 HQ., KHASRA NO. 2518/937 RAKBA-0.12 HQ., KHASRA NO. 937/3, RAKBA-0.24 HQ., KHARSA NO. 938/1 RAKBA -0.42 HQ. TOTAL 0.97 HQ. (9700 SQ MTRS.) GRAM - BUHANA, GRAM PANCHAYAT-BUHANA TEHSIL BUHANA, DISTRCIT-JHUNJHUNU, RAJASTHAN.

Place: Buhana, Date: 07.06.2024 **Authorised Officer, Clix Capital Services Pvt. Ltd.**

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government
THE REGIONAL DIRECTOR,
NORTHERN REGION, NEW DELHI
In the Matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
FOSTER ENGINEERING INDUSTRIES LIMITED
having it's Registered Office at Flat No 702, 7th Floor, Kanchanjunga Building, 18 Barakhamba Road, New Delhi-110001
.....Petitioner

NOTICE

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking approval for alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra ordinary general meeting held on 26th April 2024 to enable the company to change its Registered office from **"The National Capital Territory of Delhi" to "State of West Bengal".**
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Antyodaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned above.

For and on behalf of
Foster Engineering Industries Limited
Sd/-
(Arvind Singh)
Director
DIN : 05254251

Place : New Delhi
Date : 13.06.2024

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government
THE REGIONAL DIRECTOR,
NORTHERN REGION, NEW DELHI
In the Matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
SHIVAM DEALMARK PRIVATE LIMITED
having it's Registered Office at 7th Floor, Kanchenjunga Building,18 Barakhamba Road, Connaught Place, New Delhi-110001
.....Petitioner

NOTICE

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking approval for alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra ordinary general meeting held on 26th April 2024 to enable the company to change its Registered office from **"The National Capital Territory of Delhi" to "State of West Bengal".**
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Antyodaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned above.

For and on behalf of
Shivam Dealmark Private Limited
Sd/-
(Murari Lal Birmiwala)
Director
DIN : 00642510

Place : New Delhi
Date : 13.06.2024

Notice To Borrower

1) **Borrower/s: Mr. Pareshwer Prasad Maiduli, Mrs.Sangeeta Devi (Prospect No. IL10021235)**
Pursuant to taking possession of the secured asset "Built Up Property on 2Nd Floor, Back Side (LHS), Carpet Area Ad Measuring 405 Sq.ft., and Super Built Up Area Ad Measuring 450 Sq.ft.,on Plot No.17, T-Extn (Jain Colony) Part-1, Uttam Nagar, West Delhi, New Delhi, India, 110059."

2) **Borrower/s: Mr. Raunak Chhabra, Mrs. Simran Sabharwal, Chhabra and Sons (Prospect No. IL10133441)**
Pursuant to taking possession of the secured asset "Built Up Second Floor (Front Side), Private Unit No.109, Land Area Admeasuring 810 Sq.ft. and Carpet Area Admeasuring 750 Sq.ft., Saleable Area Admeasuring 819 Sq.ft., without Roof/Terrace Rights ,Built on Property Bearing No.103 & 104, Out of Khasra No.453, Situated in the Area of Village Nawada Marja Hastsal, Colony known as Mohan Garden Extn, Wea-Block, Uttam Nagar, New Delhi.".

By the Authorised Officer of **IIFL Home Finance Limited (IIFL-HFL)** under the SARFAESI Act. for the recovery of amount due from borrower/s, authorized officer.
Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking **physical possession** within **7 days**, otherwise **IIFL-HFL** shall not be responsible for any loss of property under the circumstances.
Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
For further details, **Contact IIFL HFL Toll Free No.18002672499** From **09:30 hrs to 18:00 hrs** between Monday to Friday or write to email:- auction.hl@iifl.com.
Corporate Office: Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.

Sd/- Authorised Officer
Place: Delhi **IIFL Home Finance Limited (IIFL-HFL)**
Date: 14-Jun-2024 (Formerly known as India Infoline Housing Finance Ltd.)

U GRO CAPITAL LIMITED

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE

Under The Provisions of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and The Security Interest (Enforcement) Rules, 2002 ("The Rules")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Name of the Borrower(s) & LAN	Demand Notice Date and Amount
1. Satyam Industries 2. Manoj Kumar Jain 3. Rajesh Kumar 4. Sita Ram 5. Vishal Gupta 6. Vikash Gupta LAN: 110001SEC0010911, 110001SEC0023785	**Notice Date: 22-05-2024 Amount: Rs. 2,22,29,242/- as on 08-05-2023**

Description of Secured Asset(s)

"All that part and parcel of the immovable property being Entire First Floor (Without Roof Rights), Built on The Property Bearing No. 118, In Block-Cp, Pitampura Residential Scheme, Pitampura, Delhi - 110034. Area Measuring 126 Sq. Mtrs."

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc., till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited. In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: Delhi SD/-, Soham Bhattacharya (Authorised Officer)
Date : 14.06.2024. For U GRO Capital Limited (authorised.officer@ugrocapital.com)

छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर (छ.ग.) 492002

// सर्वसंबंधितों को सूचना //

भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली की अधिसूचना दिनांक 14.09.2006 (यथा संशोधित) के तहत् सर्व संबंधितों को सूचित किया जाता है कि Expansion of Steel Plant-DRI Kilns (Sponge Iron from 60,000 TPA to 2,40,000 TPA), WHRB Based Power Plant from 4 MW to 16 MW, AFBC Based Power Plant from 8 MW to 14 MW, SEAF - 1x4 MVA (Cast Iron-15,000 TPA) SEAFs-2x9 MVA (FeSi-14,000 TPA/FeMn- 50,400 TPA / SiMn-28,800 TPA/FeCr- 30,000 TPA), Establishment of New Induction Furnaces along with CCM & LRF (Hot Billets/Billets/Ingots-1,80,000 TPA, Rolling Mill (TMT Bars / Wire Rods / Structural Steel) (85% Hot Charging with Hot Billets and remaining 15% through R) - 90,000 TPA, Producer Gas (for Rolling Mill) - 810 Nm3/hr, Briquetting Unit-200 Kg/hr, Fly Ash Brick Making-40,000 Bricks/Day by M/s Sun Steel and Power Private Limited at Village-Bade Gumda, Tehsil- Gharghoda, District-Raigarh Chhattisgarh की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु लोक सुनवाई बाबत् छ.ग. पर्यावरण संरक्षण मंडल में आवेदन किया गया है। उक्त क्षमता विस्तार परियोजना हेतु लोक सुनवाई दिनाक 27.03.2024 को नियत की गई थी जिसे कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला - रायगढ़ के पत्र

(... Continued from previous page)

BOOK RUNNING LEAD MANAGER TO THE ISSUE

BEELINE

BEELINE CAPITAL ADVISORS PRIVATE LIMITED

SEBI Registration Number: INM000012917
Address: B 1311-1314, Thirteenth Floor, Shilp Corporate Park, Rajpath Rangoli Road, Thaltej, Ahmadabad, Gujarat – 380054, India.
Telephone Number: 079 4918 5784
Email Id: mb@beelinemb.com
Investors Grievance Id: ig@beelinemb.com
Website: www.beelinemb.com
Contact Person: Mr. Nikhil Shah
CIN: U67190GJ2020PTC114322

REGISTRAR TO THE ISSUE

LINKIntime

LINK INTIME INDIA PRIVATE LIMITED

SEBI Registration Number: INR000004058
Address: C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai, Maharashtra, India – 400 083
Tel. Number: +91 810 811 4949
Fax: +91 22 4918 6195
Email Id: dindigulfarm.ipo@linkintime.co.in
Investors Grievance Id: dindigulfarm.ipo@linkintime.co.in
Website: www.linkintime.co.in
Contact Person: Ms. Shanti Gopalkrishnan
CIN: U67190MH1999PTC118368

COMPANY SECRETARY AND COMPLIANCE OFFICER

EnNutrica
ENERGETIC NUTRITION

DINDIGUL FARM PRODUCT LIMITED
Mr. Gurunathan Uma Kanth Narayanan
Address: 2/52-3, Pillaiyarnatham Pithalaipatty Post, Dindigul, Tamil Nadu, India, 624002.
Tel No: 045 4429 0099/ +91 94980 99930;
Email: cs@ennutrica.com
Website: www.ennutrica.com

Investors can contact the Company Secretary and Compliance Officer or the BRLMs or the Registrar to the Issue in case of any pre-Issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.ennutrica.com. the website of the BRLM to the Issue at www.beelinemb.com, the website of BSE i.e. www.bseindia.com, respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Dindigul Farm Product Limited, Telephone: 045 4429 0099/+91 94980 99930; BRLM: Beeline Capital Advisors Private Limited, Telephone: 079 4918 5784 and the Syndicate Member: Spread X Securities Private Limited Telephone: +91 79 6907 2018 and at the selected locations of the Sub-Syndicate Members, Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the websites of BSE and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: Axis Bank Limited. UPI: Retail Individual Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
For, DINDIGUL FARM PRODUCT LIMITED
sd/-
R Rajasekaran
Managing Director and Chairman

Place: Dindigul
Date: June 14, 2024

Disclaimer: Dindigul Farm Product Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its Equity Shares and has filed the RHP with the Registrar of Companies, Tamil Nadu at Coimbatore on June 12, 2024 and thereafter with SEBI and the Stock Exchanges. The RHP is available on the websites of SEBI at www.sebi.gov.in, website of the Company at www.ennutrica.com, the website of the BRLM to the Issue at www.beelinemb.com, the website of BSE i.e. www.bseindia.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 28 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Offers and sales are made. There will be no public offering in the United States.

garima advt.

आईडीएफसी फर्स्ट बैंक लिमिटेड

IDFC FIRST Bank

(तत्कालीन कैपिटल फर्स्ट लिमिटेड और आईडीएफसी बैंक लिमिटेड के साथ समामेलित)
सीआईएन: L65110TN2014PLC097792
पंजीकृत कार्यालय: केआरएम टावर्स, 8वीं मंजिल, हैरिंगटन रोड, चेटपेट, चेन्नई – 600031.
टेल: +91 44 4564 4000 | फैक्स:. 91 44 4564 4022.

वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के तहत सूचना।

निम्नलिखित उधारकर्ताओं और सह–उधारकर्ताओं ने आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) से नीचे उल्लिखित सुरक्षित ऋण का लाभ उठाया। नीचे दिए गए उधारकर्ताओं और सह–उधारकर्ताओं के ऋण उनकी संबंधित संपत्तियों को गिरवी रखकर सुरक्षित किया गया है। चूंकि वे संबंधित ऋण समझौतों के नियमों और शर्तों का पालन करने में विफल रहे हैं और अनियमित हो गए थे, इसलिए उनके ऋण को आरबीआई दिशानिर्देशों के अनुसार एनपीए के रूप में वर्गीकृत किया गया था। आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को उनके द्वारा देय राशि का उल्लेख संबंधित नोटिस के अनुसार निम्नलिखित तालिका में विशेष रूप से वर्णित किया गया है और उक्त राशि पर आगे ब्याज भी लागू होगा और उसका शुल्क उनकी संबंधित तिथियों से संविदात्मक दर के अनुसार लिया जाएगा।

क्रं. सं.	ऋण खाता संख्या	ऋण का प्रकार	उधारकर्ताओं और सह–उधारकर्ताओं के नाम	धारा 13(2) के अनुसार सूचना की तिथि	धारा 13(2) नोटिस के अनुसार बकाया राशि	संपत्ति का पता
1	34042340	संपत्ति के विरुद्ध ऋण	1. राहुल चौधरी 2. रेणु राहुल 3. मुकेश विनोद	22.05.2024	12,14,793.95/–	आवासीय भूखंड संख्या 248 का वह पूरा टुकड़ा, कुल भूखंड क्षेत्रफल 190 वर्ग मीटर पॉकेट/ब्लॉक–सी, सेक्टर/ गांव आबादी: कासना, ग्रेटर नोएडा, जिला–गौतम बुद्ध नगर, उत्तर प्रदेश–201310 में स्थित है, तथा इसकी सीमा: पूर्व: 7.50 मीटर चौड़ी सड़क पश्चिम: भूखंड संख्या 263 और 262, उत्तर: भूखंड संख्या 249, दक्षिण: 7.50 मीटर चौड़ी सड़क
2	17996810	संपत्ति के विरुद्ध ऋण	1. राजेश कुमार शाह 2. ज्योति कुमारी	17.05.2024	12,14,678.04/–	तीसरे तल पर (छत के अधिकार के साथ) लाइट फ्लैट नंबर 301 का पूरा टुकड़ा और पार्सल, जिसका कवर्ड एरिया 35 वर्ग गज यानि 29.26 वर्ग मीटर है, खसरा नंबर 76 और 78 मिन में से, प्लॉट नंबर 20, 21, 28 और 29 पर बना है, सुदामापुरी कॉलोनी (कृष्ण वाटिका) में स्थित है, गांव: डूंडाहेड़ा, परगना: लोनी, तहसील और जिला: गाजियाबाद, उत्तर प्रदेश–201102, और इसकी सीमाएं: उत्तर–पूर्व: अन्य फ्लैट दक्षिण–पश्चिम: प्रवेश, उत्तर–पश्चिम: फ्लैट नंबर 308, दक्षिण–पूर्व: फ्लैट नंबर 302

आपको उपरोक्त तालिका में दिखाए गए विवरण के अनुसार आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को अनुबंधित ब्याज दर के साथ राशि का भुगतान करने के लिए कहा जाता है। इस प्रकाशन की तारीख से 60 दिनों के भीतर उनकी संबंधित तिथियां और अन्य लागत, शुल्क इत्यादि, ऐसा न करने पर अधोहस्ताक्षरी उल्लिखित बंधक संपत्तियों के खिलाफ, सरफेसी अधिनियम की धारा 13 (4) और धारा 14 के तहत कार्यवाही शुरू करने के लिए बाध्य होगा। यहां ऊपर आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से जाना जाता है) को देय राशि की वसूली के बारे में बताया गया है। इसके अलावा आपको उक्त अधिनियम की धारा 13 (13) के तहत उक्त सुरक्षित संपत्तियों को बिक्रीध्पट्टे या अन्यथा के माध्यम से स्थानांतरित करने से प्रतिबंधित किया जाता है।

हस्ता/–
प्राधिकृत अधिकारी
आईडीएफसी फर्स्ट बैंक लिमिटेड
(तत्कालीन कैपिटल फर्स्ट लिमिटेड, के साथ समामेलित
आईडीएफसी बैंक लिमिटेड और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से जाना जाता है)

दिनांक: 14.06..2024
स्थान : दिल्ली/एनसीआर

फॉर्म नं. यूआरसी–2
अधिनियम के अध्याय XXI के भाग I के तहत विज्ञापन
पंजीकरण [कंपनी अधिनियम, 2013 की धारा 374(बी) और कंपनी (पंजीकरण के लिए अधिकृत) नियम, 2014 के नियम 4(1) के अनुसार]

1. इसके द्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 366 की उपधारा (2) के अनुसार, पंद्रह दिन के पश्चात लेकिन तीस दिन की अवधि समाप्त होने से पहले रजिस्ट्रार ऑफ कंपनीज 37/17, वेस्टकॉट बिल्डिंग, द मॉल, कानपुर–208001, उत्तर प्रदेश को आवेदन किया जाना प्रस्तावित है।
कि "अपासिंक एंड पार्टनर्स", एक साझेदारी फर्म को कंपनी अधिनियम 2013 के अध्याय XXI के भाग I के अंतर्गत शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत किया जा सकता है।
2. कंपनी के प्रमुख उद्देश्य इस प्रकार हैं:–
कानूनी गतिविधियाँ, ईंटें, लकड़ी, स्वच्छता उपकरण जैसी निर्माण सामग्री की खुदरा बिक्री, अन्य सूचना प्रौद्योगिकी और कंप्यूटर सेवा गतिविधियाँ एन.ई.सी.
3. प्रस्तावित कंपनी के ड्राफ्ट मेमोरेंडम और आर्टिकल्स ऑफ एसोसिएशन की एक प्रति का निरीक्षण ए–41, सेक्टर–16, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन–201301 स्थित कार्यालय में किया जा सकता है।
4. इसके द्वारा सूचना दी जाती है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति इस नोटिस के प्रकाशन की तारीख से इक्कीस दिनों के भीतर केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट नंबर 6,7,8, सेक्टर 5, आईएमटी मानेसर, जिला गुड़गांव (हरियाणा), पिन कोड–122050 में रजिस्ट्रार को लिखित रूप में अपनी आपत्ति बता सकता है, साथ ही इसकी एक प्रति कंपनी के पंजीकृत कार्यालय को भी भेजेगा।

दिनांक 14 जून, 2024, शुक्रवार।
के लिए और उनकी ओर से
अपासिंक और पार्टनर्स
Sd/-
सिद्धांत सिंह (साथी)

"IMPORTANT"

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पिरामल कैपिटल & हाउसिंग फाइनेंस लिमिटेड

Piramal

(पूर्व में दीवान हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के रूप में जाना जाता था) **सीआईएन:**L65910MH1984PLC032639

पंजीकृत कार्यालय: यूनिट नंबर -601, 6 वीं मंजिल, पीरामल अमिति बिल्डिंग, पीरामल अगस्त्य कॉर्पोरेट पार्क, कमानी जंक्शन, फायर स्टेशन के सामने, एलबीएस मार्ग, कुर्ला (पश्चिम), मुंबई -400070 -दूरभाष +91 22 3802 4000। **शाखा कार्यालय:** यूनिट नंबर 01 और 09, ग्राउंड फ्लोर, जीडी-आईटीएल नॉर्थ एक्स टॉवर, प्लॉट नंबर ए -9, नेताजी सुभाष प्लेस, नई दिल्ली - 110034 और प्लॉट नंबर -6, ब्लॉक- ए 2 मंजिल, सेक्टर 2, नोएडा - 201301

ताबा सूचना

प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8-(1) और परिशिष्ट- IV के अनुसार अचल संपत्ति के लिए

जबकि, अधोहस्ताक्षरी वित्तीय परिसंपत्तियों के प्रतिभूतिकरण औरपुनर्निर्माण और सुरक्षा हितअधिनियम 2002 के प्रवर्तन केतहत और सुरक्षा हित (प्रवर्तन) नियम 2002 के नियम 3 केसाथ पठित धारा 13 (12) के तहत प्रदत्तशक्तियों के प्रयोग मेंपीरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड (पूर्व में दीवान हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के रूप मेंजाना जाता था) का अधिकृत अधिकारीहै, कंपनीके प्राधिकृत अधिकारी द्वारा नीचे उल्लिखित उधारकर्ता(ओं)/गारंटर (ओं) को उक्त नोटिसकी प्राप्ति की तारीख से 60 दिनों के भीतर नोटिसमें उल्लिखित राशि चुकाने के लिए जारीडिमांड नोटिस। उधारकर्ता राशि चुकाने में विफल रहा है, इसके द्वारा उधारकर्ता (ओं)/गारंटर (ओं) और सामान्य रूप से जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने सुरक्षा हित प्रवर्तन नियम 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का कब्जा ले लिया है। उधारकर्ता का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, उपलब्ध समय के संबंध में, सुरक्षित परिसंपत्तियों को छुड़ाने के लिए। विशेष रूप से उधारकर्ता और सामान्य रूप से जनता को एतद्वारा आगाह किया जाता है कि वे संपत्ति के साथ लेन-देन न करें और संपत्ति के साथ कोई भी लेनदेन पीरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड (पूर्व में दीवान हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के नाम से जाना जाता था) के शुल्क के अधीन होगा, जो उस पर ब्याज के साथ नीचे उल्लिखित राशि के लिए है।

क्र न	उधारकर्ता (ओं) और गारंटर (ओं) का नाम	सुरक्षित संपत्ति (अचल संपत्ति) का विवरण	मांग सूचना दिनांक और राशि	कब्ज़ा तिथि
1.	(लोन कोड नंबर-27400000015), (भिवाड़ी-शाखा), विजय कुमार शर्मा (उधारकर्ता)/ममता शर्मा (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - प्लॉट नंबर 21, ब्लॉक नंबर 12, एनडीएलसी सिटी 1, गांव खिदरपुर, तहसील तिजारा, अलवर बाईपास के पास, भिवाड़ी, राजस्थान, अलवर, राजस्थान :- 301019	29/06/2023 Rs. 1048548/- (रुपए दस लाख अड़तालीस हजार पांच सौ अड़तालीस मात्र)	10/06/2024 (प्रतीकात्मक)
2.	(लोन कोड नंबर - 19000001953), (गाजियाबाद-ब्रांच), परशित पांडे (उधारकर्ता)/ बृजेश पांडे (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - प्लॉट नंबर 9, फ्लैट नं यूजी -02 खतौनी नंबर -76, कृष्ण वाटिका सुदामा पुरी कॉलोनी, डु, नडेरा लोनी गाजियाबाद, गाजियाबाद, उत्तर प्रदेश: 201001	20/12/2023 रु. 898796/-(केवल आठ लाख अट्ठानबे हजार सात सौ छियानबे रुपये)	11/06/2024 (प्रतीकात्मक)
3.	(लोन कोड नंबर-196DEL03656), (दिल्ली - सफदरजंग-ब्रांच), बिनोद के टेटरवे (उधारकर्ता)/(सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - एच/फ्लैट नंबर 218, फ्लोर नंबर 1, प्लॉट नंबर 218, सुपरटेक एस्टेट, विलेज गुड़गांव हरियाणा :- 122002	20/02/2024 रुपये 6175218.58/- रुपये (इकसठ लाख पचहत्तर हजार दो सौ अठारह पैसे केवल)	12/06/2024 (प्रतीकात्मक)
4.	(ऋण कोड संख्या-M0127607), (बहादुरगढ़-शाखा), रीना पी (उधारकर्ता)/हरदीप ए (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - खेवात नंबर 809/657, खटोनी नंबर 860, वाका मौजा बमनोली, तहसील बहादुरगढ़, डिस्ट्रिक्ट झज्जर, हरियाणा- 124505	03/01/2024 रु. 3121657/- (इकतीस लाख इक्कीस हजार छह सौ सत्तावन रुपये केवल)	12/06/2024 (प्रतीकात्मक)
5.	(लोन कोड नंबर-07700001371), (गाजियाबाद-ब्रांच), शरणबसु एम सिंगरी (बरवार)/शरण बसु एम सिंगरी (को-बोरोवर)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर: एम -324, तीसरी मंजिल मर्करी टॉवर, द एलियन कोर्ट प्लॉट नंबर: जीएच-सी -3/1, ट्रोनिका सिटी गाजियाबाद गाजियाबाद उत्तर प्रदेश - 201102	25/09/2023 रु. 2889387/-(रुपये अट्ठाईस लाख नवासी हजार तीन सौ सत्तासी केवल)	12/06/2024 (प्रतीकात्मक)
6.	(लोन कोड नंबर-11900002801), (नोएडा-ब्रांच), सुगंध पेपर्स ट्रेडर्स (उधारकर्ता)/मनीष जैन, आरती जैन (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - पी नंबर- 88, एफएफ, शांति विहार की आबादी, इल्लाका-शाहदरा नियर-कड़कड़डूमा कोर्ट दिल्ली नई दिल्ली दिल्ली :- 110092	20/02/2024 रुपये 23596785.24/- रुपये (रुपये दो करोड़ पैंतीस लाख छियानबे हजार सात सौ पचासी और चौबीस पैसे केवल)	12/06/2024 (प्रतीकात्मक)
7.	(लोन कोड नो-19700042390),(गुरगाँव - सोहना रोड-ब्रांच), राकेश कुमार बजाज (उधारकर्ता) / रितु बजाज (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - ए-602, पी नंबर 2, स्की व्यू अपार्टमेंट, वसुंधरा नगर भिवाड़ी अलवर राजस्थान :- 301019	27/10/2023 रु. 2951677/- (उनतीस लाख इक्यावन हजार छह सौ सत्तरत्तर रुपये केवल)	10/06/2024 (प्रतीकात्मक)
8.	(लोन कोड नंबर-197डीडी700139), (गुड़गांव - सोहना रोड-ब्रांच), अजय चंद्रन (उधारकर्ता)/(सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - अपार्टमेंट नंबर 1602, 16 वीं मंजिल, जिन्ना टॉवर, सूरजकुंडरोड, ओमक्षे फॉरेस्ट, फरीदाबाद हरियाणा :- 121001	27/10/2023 रु. 286687/-(रुपए दो लाख छियासी हजार छह सौ सत्तासी मात्र)	10/06/2024 (प्रतीकात्मक)
9.	(लोन कोड नंबर-20000041626), (नोएडा -सेक्टर 2-ब्रांच), दीपक प्रसाद (उधारकर्ता)/मंजू देवी चमोली (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर- 402, दूसरी मंजिल, रियर आरएचएस ब्लॉक- ए, प्लॉट नंबर- ए-402 शालीमार गार्डन एक्सटेंशन -2 गाजियाबाद गाजियाबाद उत्तर प्रदेश :- 201010	20/02/2024 रुपये 1821706.36/- रुपये (रुपये अठारह लाख इक्कीस हजार सात सौ छत्तीस पैसे केवल)	10/06/2024 (प्रतीकात्मक)
10	(लोन कोड नंबर-27300000344), (द्वारका-ब्रांच), विजय कश्यप (उधारकर्ता)/अंजलि कश्यप (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर- एफएफ 3, पहली मंजिल रियर आरएचएस फ्लैट प्लॉट नंबर बी-12/18, ब्लॉक-बी -12 डीएलएफ अंकुर विहार गाजियाबाद गाजियाबाद उत्तर प्रदेश :- 201010	31/07/2023 रु. 1180881/-(रुपये ग्यारह लाख अस्सी हजार आठ सौ इक्यासी केवल)	07/06/2024 (प्रतीकात्मक)
11	(लोन कोड नंबर-27400000173), (भिवाड़ी-ब्रांच), अमित कुमार (उधारकर्ता)/मेनका (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - ओएमपीबी/301 थर्ड फ्लोर मैरीगोल्ड पनोरमा सिटी होम्स ओमैक्ससिटी होम्स भिवाड़ी राजस्थान अलवर राजस्थान :- 301019	27/10/2023 रु. 873152/-(रुपये आठ लाख तिहत्तर हजार एक सौ बावन केवल)	11/06/2024 (प्रतीकात्मक)
12	(लोन कोड नंबर-28300000931), (रोहतक-ब्रांच), धरमिंदर डी (उधारकर्ता)/मनीषा एम (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - खेवट नंबर 681, खटोनी नंबर 825, विलेज लाखन माजरा रोहतक, रोहतक रोहतक हरियाणा :- 124514	26/06/2023 रु. 1393827/-(तेरह लाख तिरानबे हजार आठ सौ सत्ताईस रुपए केवल)	10/06/2024 (प्रतीकात्मक)
13	(लोन कोड नंबर-HLSA00008D9C), (मेरठ-ब्रांच), नमन चौधरी (उधारकर्ता)/सुषमा सिंह (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर एच-311, सुपरटेक ग्रीन विलेज, पेट्रोल पंप के पास, नूर नगर, नंगला शेर खान उर्फ जैन पुर मेरठ उत्तर प्रदेश 250002	01/03/2024 रु. 1958396/-(रुपये उन्नीस लाख अट्ठावन हजार तीन सौ छियानबे केवल)	10/06/2024 (प्रतीकात्मक)
14	(लोन कोड नं HALSA0000A60B), (दिल्ली-कालकाजी-ब्रांच), नदीम मियां (उधारकर्ता)/फराह (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर जीएफ -04, ग्राउंड फ्लोर (पीछे दाएं हाथ की ओर) बिना रूफराइट, एलआईजी, प्लॉट नंबर ए -52, खसरा नंबर 351, रेल विहार सहकारी अवसामिटी लिमिटेड, गांव सादुल्लाबाद, परगना लोनी, तहसील और जिला। गाजियाबाद, यूपी 201102	03/01/2024 रुपये 1074771.48/- (रुपये दस लाख चौहत्तर हजार सात सौ इकहत्तर और अड़तालीस पैसे केवल)	07/06/2024 (प्रतीकात्मक)
15	(ऋण कोड संख्या-HLSA00028C32), (फरीदाबाद - एनआईटी शाखा), अमित पांडे (उधारकर्ता) / प्रतिभा (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ फ्लैट नंबर यू जी एफ -2, अपर ग्राउंड फ्लोर रियर एलएचएस, प्लॉट नंबर सी -82, डीएलएफ दिलशाद एक्सटेंशन -2 साहिबाबाद गाजियाबाद उत्तर प्रदेश - 201010	01/03/2024 रु. 934923/-(रुपए नौ लाख चौंतीस हजार नौ सौ तेईस केवल)	10/06/2024 (प्रतीकात्मक)
16	(ऋण कोड सं HLSA0002CE72), (दिल्ली शाखा), विनोद कुमार (उधारकर्ता) / दीपा सैनी (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लॉट नंबर 47, बेसमेंट और ग्राउंड फ्लोर बिना छत के, ब्लॉक - V, इरोस गार्डन, सूरज कुंड रोड, सेक्टर 39, फरीदाबाद, हरियाणा - 121009	03/01/2024 रु. 81,20,534.2/- (रु. इक्यासी लाख बीस हजार पांच सौ चौंतीस और बीस पैसे केवल)	07/06/2024 (प्रतीकात्मक)
17	(ऋण कोड संख्या-HLSA0004BFB3), (दिल्ली - शाहदरा-शाखा), अजय कुमार (उधारकर्ता) / कीर्ति (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लॉट नंबर 56 ब्लाक-डी, टीएफ- (बिना छत के) सेक्टर 8 एमसीडी स्कूल द्वारका नई दिल्ली 110077	22/01/2024 रुपये के लिए 9572324.56/-पचानबे लाख बहत्तर हजार तीन सौ चौबीस और छप्पन पैसे के लिए	07/06/2024 (प्रतीकात्मक)
18	(ऋण कोड संख्या - M0009126), (दिल्ली-शाखा), बीरेंद्र कुमार (उधारकर्ता) / रूपम भारती (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ अपार्टमेंट नंबर 8, ग्राउंड फ्लोर, अपार्टमेंट नं। जीएफ-08एफ-II, ब्लॉक-एफ-II, साउथेंड अपार्टमेंट, चार्मवुड विलेज, सूरज कुंड रोड, विलेज लक्करपुर, फरीदाबाद, हरियाणा 121009	08/11/2023 रु. 4489977/-(रुपये चौवालीस लाख नवासी हजार नौ सौ सतहत्तर केवल)	10/06/2024 (प्रतीकात्मक)
19	(ऋण कोड संख्या - M0035284), (गुड़गांव-शाखा), सतीश कुमार (उधारकर्ता) / बबीता (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लॉट नंबर 49-बी, ब्लॉक बी, इंद्रपुरी कॉलोनी एबीसीडी, हडबस्त ग्राम धरोती खुर्द, गाजियाबाद, उत्तर प्रदेश, पिन कोड - 201001.	03/01/2024 रु. 4164045/-(रुपये इकतालीस लाख चौंसठ हजार पैंतालीस मात्र)	07/06/2024 (प्रतीकात्मक)
20	(ऋण कोड संख्या - M0041797), (गुड़गांव-शाखा), उपेंद्र यादव (उधारकर्ता) / ललिता एल (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - मस्टेल नंबर 37 किला ओ.22 (8-00) धारूहेड़ा जिला-रेवाड़ी मौजा - अकेदेश्वरी लैंडमार्क-भगवान शिव मंदिर शहर के पास रेवाड़ी पिन 123106 राज्य एचपी देश भारत	25-02-2023 रु. 575415/-(रुपये पांच लाख पचहत्तर हजार चार सौ पंद्रह केवल)	11/06/2024 (प्रतीकात्मक)
21	(ऋण कोड संख्या - M0051910), (दिल्ली-शाखा), जयपाल जयपाल (उधारकर्ता) / राकेश राठी (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लॉट इन मौजा आथ बिस्वा, जटवाड़ा मोहल्ला प्लॉट इन मौजाआत बिस्वा जटवाड़ा मोहल्ला बहादुरगढ़, 124507	08/11/2023 रुपये 5411162.09/- (चौवन लाख ग्यारह हजार एक सौ बासठ और नौ पैसे केवल)	07/06/2024 (प्रतीकात्मक)
22	(ऋण कोड संख्या -M0126021), (रोहतक-शाखा), अमरेश मिश्रा (उधारकर्ता) / गौतम देवी (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ Khewat no 1747 Khatoni No 2369 Khasra No 880 Shiv Colony Rohetak 124001 में प्लॉट	03/01/2024 रुपये 332660/- रुपये (रुपये तीन लाख बत्तीस हजार छह सौ साठ केवल)	10/06/2024 (प्रतीकात्मक)
23	(ऋण कोड संख्या-M0160847), (बहादुरगढ़-शाखा), संगीता (उधारकर्ता)/श्री पाल, जतिन (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ गली नंबर 7, न्यू पटेल पार्क, बहादुरगढ़, जिला झज्जर, हरियाणा में स्वतंत्र इकाई – 124507	22/01/2024 रु. 1724958/-(रुपये सत्रह लाख चौबीस हजार नौ सौ अट्ठावन केवल)	07/06/2024 (प्रतीकात्मक)
24	(ऋण कोड सं PHBTDEL04000593), (दिल्ली शाखा), अमरेश कुमार मिश्रा (उधारकर्ता) /	तमाम भाग और हिस्से के साथ खेवट नंबर 1747, खतौनी नंबर 2369, खसरा नंबर 880 4 5, मौजा रोहतक, शिव मंदिर के पास शिव कॉलोनी, रोहतक एचओ 124001	03/01/2024 रु. 861305/-(रुपये आठ लाख इकसठ हजार तीन सौ पांच केवल)	10/06/2024 (प्रतीकात्मक)
25	(लोन कोड नंबर - M0030068), (नई दिल्ली-शाखा), दिव्य ज्योति लश्कर (उधारकर्ता) / जॉयश्री ककाती (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ फ्लैट नंबर/प्लॉट नंबर .: फ्लैट नंबर 407.40.4 मंजिल क्षेत्र 850.0 वर्ग फुट कारपेट, भवन का नाम : प्लॉट नंबर सीपी 2, नगरपालिका संख्या / सर्वेक्षण संख्या स्थित: सेक्टर 9, वसुंधरा पिनकोड: 201012 लैंडमार्क: जैन मंदिर के पास	10-01-2023 रु. 3917083/-(उनतालीस लाख सत्रह हजार तिरासी रुपये केवल)	10/06/2024 (प्रतीकात्मक)
26	ऋण कोड संख्या-01400003551), (नई दिल्ली-शाखा), कलर पैलेट प्राइवेट लिमिटेड (उधारकर्ता) / ऑर्किड कॉर्पोरेशन सर्विसेज इंडिया पी लिमिटेड, नवीन चौहान, अभिषेक शर्मा (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ यूनिट नंबर 102 टॉवर 1, फ्लोर - 1st एम्बर यूनिटेक गोल्फ एंड कंट्री क्लब (ग्रांडे) सेक्टर 96, 97 और 98 नोएडा गौतमबुद्ध नगर उत्तर प्रदेश: 201301	03/01/2024 रु. 20474154/- (रुपये दो करोड़ चार लाख चौहत्तर हजार एक सौ चौवन केवल)	11/06/2024 (प्रतीकात्मक)

दिनांक - 14.06.2024, स्थान - दिल्ली-एनसीआर
अधिकृत अधिकारी, पिरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड

ऐक्सिस बैंक लि0 — कब्जे की नोटिस

रिटेल एसेट्स सेंटर: प्रथम तल, जी–4/5 बी सेंटर–4, गोमती नगर विस्तार, लखनऊ उ0प्र0– 226010
रजिस्टर्ड ऑफिस: (त्रिशूल), तृतीय तल, समराथेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद–380006

जबकि, अधोहस्ताक्षरी, ऐक्सिस बैंक लि0 के प्राधिकारी, न सिक्योरिटाइजशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्शियल एसेट्स एण्ड एन्फोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्योरिटी इंटरेस्ट (इंफोर्समेंट) रूल, 2002 के नियम 9 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अन्तर्गत मांग नोटिस जारी किये गये। उक्त वर्णित उधारकर्ता राशि का भुगतान करने करने में असफल रहे है, अतः उक्त वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। उपरोक्त वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतद्द्वारा स

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BOOK RUNNING LEAD MANAGER TO THE ISSUE

BEELINE

BEELINE CAPITAL ADVISORS PRIVATE LIMITED

SEBI Registration Number: INM000012917
Address: B 1311-1314, Thirteenth Floor, Shilp Corporate Park, Rajpath Rangoli Road, Thaltej, Ahmadabad, Gujarat – 380054, India.
Telephone Number: 079 4918 5784
Email Id: mb@beelinemb.com
Investors Grievance Id: ig@beelinemb.com
Website: www.beelinemb.com
Contact Person: Mr. Nikhil Shah
CIN: U67190GJ2020PTC114322

REGISTRAR TO THE ISSUE

LINKIntime

LINK INTIME INDIA PRIVATE LIMITED

SEBI Registration Number: INR000004058
Address: C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai, Maharashtra, India – 400 083
Tel. Number: +91 810 811 4949
Fax: +91 22 4918 6195
Email Id: dindigulfarm.ipo@linkintime.co.in
Investors Grievance Id: dindigulfarm.ipo@linkintime.co.in
Website: www.linkintime.co.in
Contact Person: Ms. Shanti Gopalkrishnan
CIN: U67190MH1999PTC118368

COMPANY SECRETARY AND COMPLIANCE OFFICER

EnNutrica
ENERGETIC NUTRITION

DINDIGUL FARM PRODUCT LIMITED
Mr. Gurunathan Uma Kanth Narayanan
Address: 2/52-3, Pillaiyarnatham Pithalaipatty Post, Dindigul, Tamil Nadu, India, 624002.
Tel No: 045 4429 0099/ +91 94980 99930;
Email: cs@ennutrica.com
Website: www.ennutrica.com

Investors can contact the Company Secretary and Compliance Officer or the BRLMs or the Registrar to the Issue in case of any pre-Issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.ennutrica.com. the website of the BRLM to the Issue at www.beelinemb.com, the website of BSE i.e. www.bseindia.com, respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Dindigul Farm Product Limited, Telephone: 045 4429 0099/ +91 94980 99930; BRLM: Beeline Capital Advisors Private Limited, Telephone: 079 4918 5784 and the Syndicate Member: Spread X Securities Private Limited Telephone: +91 79 6907 2018 and at the selected locations of the Sub-Syndicate Members, Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the websites of BSE and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: Axis Bank Limited. UPI: Retail Individual Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
For, DINDIGUL FARM PRODUCT LIMITED
sd/-
R Rajasekaran
Managing Director and Chairman

Place: Dindigul
Date: June 14, 2024

Disclaimer: Dindigul Farm Product Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its Equity Shares and has filed the RHP with the Registrar of Companies, Tamil Nadu at Coimbatore on June 12, 2024 and thereafter with SEBI and the Stock Exchanges. The RHP is available on the websites of SEBI at www.sebi.gov.in, website of the Company at www.ennutrica.com, the website of the BRLM to the Issue at www.beelinemb.com, the website of BSE i.e. www.bseindia.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 28 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Offers and sales are made. There will be no public offering in the United States.

garima advt.

आईडीएफसी फर्स्ट बैंक लिमिटेड

IDFC FIRST Bank

(तत्कालीन कैपिटल फर्स्ट लिमिटेड और आईडीएफसी बैंक लिमिटेड के साथ समामेलित)
सीआईएन: L65110TN2014PLC097792
पंजीकृत कार्यालय: केआरएम टावर्स, 8वीं मंजिल, हैरिंगटन रोड, चेटपेट, चेन्नई – 600031.
टेल: +91 44 4564 4000 | फैक्स:. 91 44 4564 4022.

वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के तहत सूचना।

निम्नलिखित उधारकर्ताओं और सह–उधारकर्ताओं ने आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) से नीचे उल्लिखित सुरक्षित ऋण का लाभ उठाया। नीचे दिए गए उधारकर्ताओं और सह–उधारकर्ताओं के ऋण उनकी संबंधित संपत्तियों को गिरवी रखकर सुरक्षित किया गया है। चूंकि वे संबंधित ऋण समझौतों के नियमों और शर्तों का पालन करने में विफल रहे हैं और अनियमित हो गए थे, इसलिए उनके ऋण को आरबीआई दिशानिर्देशों के अनुसार एनपीए के रूप में वर्गीकृत किया गया था। आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को उनके द्वारा देय राशि का उल्लेख संबंधित नोटिस के अनुसार निम्नलिखित तालिका में विशेष रूप से वर्णित किया गया है और उक्त राशि पर आगे ब्याज भी लागू होगा और उसका शुल्क उनकी संबंधित तिथियों से संविदात्मक दर के अनुसार लिया जाएगा।

क्रं. सं.	ऋण खाता संख्या	ऋण का प्रकार	उधारकर्ताओं और सह–उधारकर्ताओं के नाम	धारा 13(2) के अनुसार सूचना की तिथि	धारा 13(2) नोटिस के अनुसार बकाया राशि	संपत्ति का पता
1	34042340	संपत्ति के विरुद्ध ऋण	1. राहुल चौधरी 2. रेणु राहुल 3. मुकेश विनोद	22.05.2024	12,14,793.95/–	आवासीय भूखंड संख्या 248 का वह पूरा टुकड़ा, कुल भूखंड क्षेत्रफल 190 वर्ग मीटर पॉकेट/ब्लॉक–सी, सेक्टर/ गांव आबादीः कासना, ग्रेटर नोएडा, जिला–गौतम बुद्ध नगर, उत्तर प्रदेश–201310 में स्थित है, तथा इसकी सीमाः पूर्वः 7.50 मीटर चौड़ी सड़क पश्चिमः भूखंड संख्या 263 और 262, उत्तरः भूखंड संख्या 249, दक्षिणः 7.50 मीटर चौड़ी सड़क
2	17996810	संपत्ति के विरुद्ध ऋण	1. राजेश कुमार शाह 2. ज्योति कुमारी	17.05.2024	12,14,678.04/–	तीसरे तल पर (छत के अधिकार के साथ) लाइट फ्लैट नंबर 301 का पूरा टुकड़ा और पार्सल, जिसका कवर्ड एरिया 35 वर्ग गज यानि 29.26 वर्ग मीटर है, खसरा नंबर 76 और 78 मिन में से, प्लॉट नंबर 20, 21, 28 और 29 पर बना है, सुदामापुरी कॉलोनी (कृष्ण वाटिका) में स्थित है, गांवः डूंडाहेड़ा, परगनाः लोनी, तहसील और जिलाः गाजियाबाद, उत्तर प्रदेश–201102, और इसकी सीमाएं: उत्तर–पूर्वः अन्य फ्लैट दक्षिण–पश्चिमः प्रवेश, उत्तर–पश्चिमः फ्लैट नंबर 308, दक्षिण–पूर्वः फ्लैट नंबर 302

आपको उपरोक्त तालिका में दिखाए गए विवरण के अनुसार आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को अनुबंधित ब्याज दर के साथ राशि का भुगतान करने के लिए कहा जाता है। इस प्रकाशन की तारीख से 60 दिनों के भीतर उनकी संबंधित तिथियां और अन्य लागत, शुल्क इत्यादि, ऐसा न करने पर अधोहस्ताक्षरी उल्लिखित बंधक संपत्तियों के खिलाफ, सरफेसी अधिनियम की धारा 13 (4) और धारा 14 के तहत कार्यवाही शुरू करने के लिए बाध्य होगा। यहां ऊपर आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से जाना जाता है) को देय राशि की वसूली के बारे में बताया गया है। इसके अलावा आपको उक्त अधिनियम की धारा 13 (13) के तहत उक्त सुरक्षित संपत्तियों को बिक्रीध्पट्टे या अन्यथा के माध्यम से स्थानांतरित करने से प्रतिबंधित किया जाता है।

हस्ता/–
प्राधिकृत अधिकारी
आईडीएफसी फर्स्ट बैंक लिमिटेड
(तत्कालीन कैपिटल फर्स्ट लिमिटेड, के साथ समामेलित
आईडीएफसी बैंक लिमिटेड और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के नाम से जाना जाता है)

दिनांक: 14.06..2024
स्थान : दिल्ली/एनसीआर

फॉर्म नं. यूआरसी–2
अधिनियम के अध्याय XXI के भाग I के तहत विज्ञापन पंजीकरण [कंपनी अधिनियम, 2013 की धारा 374(बी) और कंपनी (पंजीकरण के लिए अधिकृत) नियम, 2014 के नियम 4(1) के अनुसार]

1. इसके द्वारा सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 366 की उपधारा (2) के अनुसार, पंद्रह दिन के पश्चात लेकिन तीस दिन की अवधि समाप्त होने से पहले रजिस्ट्रार ऑफ कंपनीज 37/17, वेस्टकॉट बिल्डिंग, द मॉल, कानपुर–208001, उत्तर प्रदेश को आवेदन किया जाना प्रस्तावित है।
कि "अपासिंक एंड पार्टनर्स", एक साझेदारी फर्म को कंपनी अधिनियम 2013 के अध्याय XXI के भाग I के अंतर्गत शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत किया जा सकता है।
2. कंपनी के प्रमुख उद्देश्य इस प्रकार हैं:–
कानूनी गतिविधियाँ, ईटें, लकड़ी, स्वच्छता उपकरण जैसी निर्माण सामग्री की खुदरा बिक्री, अन्य सूचना प्रौद्योगिकी और कंप्यूटर सेवा गतिविधियाँ एन.ई.सी.
3. प्रस्तावित कंपनी के ड्राफ्ट मेमोरेंडम और आर्टिकल्स ऑफ एसोसिएशन की एक प्रति का निरीक्षण ए–41, सेक्टर–16, नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश पिन–201301 स्थित कार्यालय में किया जा सकता है।
4. इसके द्वारा सूचना दी जाती है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति इस नोटिस के प्रकाशन की तारीख से इक्कीस दिनों के भीतर केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट नंबर 6,7,8, सेक्टर 5, आईएमटी मानेसर, जिला गुड़गांव (हरियाणा), पिन कोड–122050 में रजिस्ट्रार को लिखित रूप में अपनी आपत्ति बता सकता है, साथ ही इसकी एक प्रति कंपनी के पंजीकृत कार्यालय को भी भेजेगा।

दिनांक 14 जून, 2024, शुक्रवार।
के लिए और उनकी ओर से
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Piramal

(पूर्व में दीवान हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के रूप में जाना जाता था) **सीआईएन:**L65910MH1984PLC032639

पंजीकृत कार्यालय: यूनिट नंबर -601, 6 वीं मंजिल, पीरामल अमिति बिल्डिंग, पीरामल अगस्त्य कॉर्पोरेट पार्क, कमानी जंक्शन, फायर स्टेशन के सामने, एलबीएस मार्ग, कुर्ला (पश्चिम), मुंबई -400070 -दूरभाष +91 22 3802 4000। **शाखा कार्यालय:** यूनिट नंबर 01 और 09, ग्राउंड फ्लोर, जीडी-आईटीएल नॉर्थ एक्स टॉवर, प्लॉट नंबर ए -9, नेताजी सुभाष प्लेस, नई दिल्ली - 110034 और प्लॉट नंबर -6, ब्लॉक- ए 2 मंजिल, सेक्टर 2, नोएडा - 201301

ताबा सूचना

प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8-(1) और परिशिष्ट- IV के अनुसार अचल संपत्ति के लिए

जबकि, अधोहस्ताक्षरी वित्तीय परिसंपत्तियों के प्रतिभूतिकरण औरपुनर्निर्माण और सुरक्षा हितअधिनियम 2002 के प्रवर्तन केतहत और सुरक्षा हित (प्रवर्तन) नियम 2002 के नियम 3 केसाथ पठित धारा 13 (12) के तहत प्रदत्तशक्तियों के प्रयोग मेंपीरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड (पूर्व में दीवान हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के रूप मेंजाना जाता था) का अधिकृत अधिकारीहै, कंपनीके प्राधिकृत अधिकारी द्वारा नीचे उल्लिखित उधारकर्ता(ओं)/गारंटर (ओं) को उक्त नोटिसकी प्राप्ति की तारीख से 60 दिनों के भीतर नोटिसमें उल्लिखित राशि चुकाने के लिए जारीडिमांड नोटिस। उधारकर्ता राशि चुकाने में विफल रहा है, इसके द्वारा उधारकर्ता (ओं)/गारंटर (ओं) और सामान्य रूप से जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने सुरक्षा हित प्रवर्तन नियम 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत उसे प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का कब्जा ले लिया है। उधारकर्ता का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, उपलब्ध समय के संबंध में, सुरक्षित परिसंपत्तियों को छुड़ाने के लिए। विशेष रूप से उधारकर्ता और सामान्य रूप से जनता को एतद्वारा आगाह किया जाता है कि वे संपत्ति के साथ लेन-देन न करें और संपत्ति के साथ कोई भी लेनदेन पीरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड (पूर्व में दीवान हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड के नाम से जाना जाता था) के शुल्क के अधीन होगा, जो उस पर ब्याज के साथ नीचे उल्लिखित राशि के लिए है।

क्र न	उधारकर्ता (ओं) और गारंटर (ओं) का नाम	सुरक्षित संपत्ति (अचल संपत्ति) का विवरण	मांग सूचना दिनांक और राशि	कब्ज़ा तिथि
1.	(लोन कोड नंबर-27400000015), (भिवाड़ी-शाखा), विजय कुमार शर्मा (उधारकर्ता)/ममता शर्मा (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - प्लॉट नंबर 21, ब्लॉक नंबर 12, एनडीएलसी सिटी 1, गांव खिदरपुर, तहसील तिजारा, अलवर बाईपास के पास, भिवाड़ी, राजस्थान, अलवर, राजस्थान :- 301019	29/06/2023 Rs. 1048548/- (रुपए दस लाख अड़तालीस हजार पांच सौ अड़तालीस मात्र)	10/06/2024 (प्रतीकात्मक)
2.	(लोन कोड नंबर - 19000001953), (गाजियाबाद-ब्रांच), परशित पांडे (उधारकर्ता)/ बृजेश पांडे (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - प्लॉट नंबर 9, फ्लैट नं यूजी -02 खतौनी नंबर -76, कृष्ण वाटिका सुदामा पुरी कॉलोनी, डु, नडेरा लोनी गाजियाबाद, गाजियाबाद, उत्तर प्रदेश: 201001	20/12/2023 रु. 898796/-(केवल आठ लाख अट्ठानबे हजार सात सौ छियानबे रुपये)	11/06/2024 (प्रतीकात्मक)
3.	(लोन कोड नंबर-196DEL03656), (दिल्ली - सफदरजंग-ब्रांच), बिनोद के टेटरवे (उधारकर्ता)/(सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - एच/फ्लैट नंबर 218, फ्लोर नंबर 1, प्लॉट नंबर 218, सुपरटेक एस्टेट, विलेज गुड़गांव हरियाणा :- 122002	20/02/2024 रुपये 6175218.58/- रुपये (इकसठ लाख पचहत्तर हजार दो सौ अठारह पैसे केवल)	12/06/2024 (प्रतीकात्मक)
4.	(ऋण कोड संख्या-M0127607), (बहादुरगढ़-शाखा), रीना पी (उधारकर्ता)/हरदीप ए (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - खेवाट नंबर 809/657, खटोनी नंबर 860, वाका मौजा बमनोली, तहसील बहादुरगढ़, डिस्ट्रिक्ट झज्जर, हरियाणा- 124505	03/01/2024 रु. 3121657/- (इकतीस लाख इक्कीस हजार छह सौ सत्तावन रुपये केवल)	12/06/2024 (प्रतीकात्मक)
5.	(लोन कोड नंबर-07700001371), (गाजियाबाद-ब्रांच), शरणबसु एम सिंगरी (बरवार)/शरण बसु एम सिंगरी (को-बोरोवर)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर: एम -324, तीसरी मंजिल मर्करी टॉवर, द एलियन कोर्ट प्लॉट नंबर: जीएच-सी -3/1, ट्रोनिका सिटी गाजियाबाद गाजियाबाद उत्तर प्रदेश - 201102	25/09/2023 रु. 2889387/-(रुपये अट्ठाईस लाख नवासी हजार तीन सौ सत्तासी केवल)	12/06/2024 (प्रतीकात्मक)
6.	(लोन कोड नंबर-11900002801), (नोएडा-ब्रांच), सुगंध पेपर्स ट्रेडर्स (उधारकर्ता)/मनीष जैन, आरती जैन (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - पी नंबर- 88, एफएफ, शांति विहार की आबादी, इल्लाका-शाहदरा नियर-कड़कड़डूमा कोर्ट दिल्ली नई दिल्ली दिल्ली :- 110092	20/02/2024 रुपये 23596785.24/- रुपये (रुपये दो करोड़ पैंतीस लाख छियानबे हजार सात सौ पचासी और चौबीस पैसे केवल)	12/06/2024 (प्रतीकात्मक)
7.	(लोन कोड नो-19700042390),(गुरगाँव - सोहना रोड-ब्रांच), राकेश कुमार बजाज (उधारकर्ता) / रितु बजाज (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - ए-602, पी नंबर 2, स्की व्यू अपार्टमेंट, वसुंधरा नगर भिवाड़ी अलवर राजस्थान :- 301019	27/10/2023 रु. 2951677/- (उनतीस लाख इक्यावन हजार छह सौ सत्तरत्तर रुपये केवल)	10/06/2024 (प्रतीकात्मक)
8.	(लोन कोड नंबर-197डीडी700139), (गुड़गांव - सोहना रोड-ब्रांच), अजय चंद्रन (उधारकर्ता)/(सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - अपार्टमेंट नंबर 1602, 16 वीं मंजिल, जिन्ना टॉवर, सूरजकुंडरोड, ओमक्षे फॉरेस्ट, फरीदाबाद हरियाणा :- 121001	27/10/2023 रु. 286687/-(रुपए दो लाख छियासी हजार छह सौ सत्तासी मात्र)	10/06/2024 (प्रतीकात्मक)
9.	(लोन कोड नंबर-20000041626), (नोएडा -सेक्टर 2-ब्रांच), दीपक प्रसाद (उधारकर्ता)/मंजू देवी चमोली (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर- 402, दूसरी मंजिल, रियर आरएचएस ब्लॉक- ए, प्लॉट नंबर- ए-402 शालीमार गार्डन एक्सटेंशन -2 गाजियाबाद गाजियाबाद उत्तर प्रदेश :- 201010	20/02/2024 रुपये 1821706.36/- रुपये (रुपये अठारह लाख इक्कीस हजार सात सौ छत्तीस पैसे केवल)	10/06/2024 (प्रतीकात्मक)
10	(लोन कोड नंबर-27300000344), (द्वारका-ब्रांच), विजय कश्यप (उधारकर्ता)/अंजलि कश्यप (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर- एफएफ 3, पहली मंजिल रियर आरएचएस फ्लैट प्लॉट नंबर बी-12/18, ब्लॉक-बी -12 डीएलएफ अंकुर विहार गाजियाबाद गाजियाबाद उत्तर प्रदेश :- 201010	31/07/2023 रु. 1180881/-(रुपये ग्यारह लाख अस्सी हजार आठ सौ इक्यासी केवल)	07/06/2024 (प्रतीकात्मक)
11	(लोन कोड नंबर-27400000173), (भिवाड़ी-ब्रांच), अमित कुमार (उधारकर्ता)/मेनका (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - ओएमपीबी/301 थर्ड फ्लोर मैरीगोल्ड पनोरमा सिटी होम्स ओमैक्ससिटी होम्स भिवाड़ी राजस्थान अलवर राजस्थान :- 301019	27/10/2023 रु. 873152/-(रुपये आठ लाख तिहत्तर हजार एक सौ बावन केवल)	11/06/2024 (प्रतीकात्मक)
12	(लोन कोड नंबर-28300000931), (रोहतक-ब्रांच), धरमिंदर डी (उधारकर्ता)/मनीषा एम (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - खेवट नंबर 681, खटोनी नंबर 825, विलेज लाखन माजरा रोहतक, रोहतक रोहतक हरियाणा :- 124514	26/06/2023 रु. 1393827/-(तेरह लाख तिरानबे हजार आठ सौ सत्ताईस रुपए केवल)	10/06/2024 (प्रतीकात्मक)
13	(लोन कोड नंबर-HLSA00008D9C), (मेरठ-ब्रांच), नमन चौधरी (उधारकर्ता)/सुषमा सिंह (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर एच-311, सुपरटेक ग्रीन विलेज, पेट्रोल पंप के पास, नूर नगर, नंगला शेर खान उर्फ जैन पुर मेरठ उत्तर प्रदेश 250002	01/03/2024 रु. 1958396/-(रुपये उन्नीस लाख अट्ठावन हजार तीन सौ छियानबे केवल)	10/06/2024 (प्रतीकात्मक)
14	(लोन कोड नं HALSA0000A60B), (दिल्ली-कालकाजी-ब्रांच), नदीम मियां (उधारकर्ता)/फराह (को-उधारकर्ता)	तमाम भाग और हिस्से के साथ - फ्लैट नंबर जीएफ -04, ग्राउंड फ्लोर (पीछे दाएं हाथ की ओर) बिना रूफराइट, एलआईजी, प्लॉट नंबर ए -52, खसरा नंबर 351, रेल विहार सहकारी अवसामिटी लिमिटेड, गांव सादुल्लाबाद, परगना लोनी, तहसील और जिला। गाजियाबाद, यूपी 201102	03/01/2024 रुपये 1074771.48/- (रुपये दस लाख चौहत्तर हजार सात सौ इकहत्तर और अड़तालीस पैसे केवल)	07/06/2024 (प्रतीकात्मक)
15	(ऋण कोड संख्या-HLSA00028C32), (फरीदाबाद - एनआईटी शाखा), अमित पांडे (उधारकर्ता) / प्रतिभा (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ फ्लैट नंबर यू जी एफ -2, अपर ग्राउंड फ्लोर रियर एलएचएस, प्लॉट नंबर सी -82, डीएलएफ दिलशाद एक्सटेंशन -2 साहिबाबाद गाजियाबाद उत्तर प्रदेश - 201010	01/03/2024 रु. 934923/-(रुपए नौ लाख चौंतीस हजार नौ सौ तेईस केवल)	10/06/2024 (प्रतीकात्मक)
16	(ऋण कोड सं HLSA0002CE72), (दिल्ली शाखा), विनोद कुमार (उधारकर्ता) / दीपा सैनी (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लॉट नंबर 47, बेसमेंट और ग्राउंड फ्लोर बिना छत के, ब्लॉक - V, इरोस गार्डन, सूरज कुंड रोड, सेक्टर 39, फरीदाबाद, हरियाणा - 121009	03/01/2024 रु. 81,20,534.2/- (रु. इक्यासी लाख बीस हजार पांच सौ चौंतीस और बीस पैसे केवल)	07/06/2024 (प्रतीकात्मक)
17	(ऋण कोड संख्या-HLSA0004BFB3), (दिल्ली - शाहदरा-शाखा), अजय कुमार (उधारकर्ता) / कीर्ति (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लॉट नंबर 56 ब्लाक-डी, टीएफ- (बिना छत के) सेक्टर 8 एमसीडी स्कूल द्वारका नई दिल्ली 110077	22/01/2024 रुपये के लिए 9572324.56/-पचानबे लाख बहत्तर हजार तीन सौ चौबीस और छप्पन पैसे के लिए	07/06/2024 (प्रतीकात्मक)
18	(ऋण कोड संख्या - M0009126), (दिल्ली-शाखा), बीरेंद्र कुमार (उधारकर्ता) / रूपम भारती (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ अपार्टमेंट नंबर 8, ग्राउंड फ्लोर, अपार्टमेंट नं। जीएफ-08एफ-II, ब्लॉक-एफ-II, साउथेंड अपार्टमेंट, चार्मवुड विलेज, सूरज कुंड रोड, विलेज लक्करपुर, फरीदाबाद, हरियाणा 121009	08/11/2023 रु. 4489977/-(रुपये चौवालीस लाख नवासी हजार नौ सौ सतहत्तर केवल)	10/06/2024 (प्रतीकात्मक)
19	(ऋण कोड संख्या - M0035284), (गुड़गांव-शाखा), सतीश कुमार (उधारकर्ता) / बबीता (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लॉट नंबर 49-बी, ब्लॉक बी, इंद्रपुरी कॉलोनी एबीसीडी, हडबस्त ग्राम धरोती खुर्द, गाजियाबाद, उत्तर प्रदेश, पिन कोड - 201001.	03/01/2024 रु. 4164045/-(रुपये इकतालीस लाख चौंसठ हजार पैंतालीस मात्र)	07/06/2024 (प्रतीकात्मक)
20	(ऋण कोड संख्या - M0041797), (गुड़गांव-शाखा), उपेंद्र यादव (उधारकर्ता) / ललिता एल (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ मस्टेल नंबर 37 किला ओ.22 (8-00) धारूहेड़ा जिला-रेवाड़ी मौजा - अकेदेश्वरी लैंडमार्क-भगवान शिव मंदिर शहर के पास रेवाड़ी पिन 123106 राज्य एचपी देश भारत	25-02-2023 रु. 575415/-(रुपये पांच लाख पचहत्तर हजार चार सौ पंद्रह केवल)	11/06/2024 (प्रतीकात्मक)
21	(ऋण कोड संख्या - M0051910), (दिल्ली-शाखा), जयपाल जयपाल (उधारकर्ता) / राकेश राठी (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लॉट इन मौजा आथ बिस्वा, जटवाड़ा मोहल्ला प्लॉट इन मौजाआत बिस्वा जटवाड़ा मोहल्ला बहादुरगढ़, 124507	08/11/2023 रुपये 5411162.09/- (चौवन लाख ग्यारह हजार एक सौ बासठ और नौ पैसे केवल)	07/06/2024 (प्रतीकात्मक)
22	(ऋण कोड संख्या -M0126021), (रोहतक-शाखा), अमरेश मिश्रा (उधारकर्ता) / गौतम देवी (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ Khewat no 1747 Khatoni No 2369 Khasra No 880 Shiv Colony रोहतक 124001 में प्लॉट	03/01/2024 रुपये 332660/- रुपये (रुपये तीन लाख बत्तीस हजार छह सौ साठ केवल)	10/06/2024 (प्रतीकात्मक)
23	(ऋण कोड संख्या-M0160847), (बहादुरगढ़-शाखा), संगीता (उधारकर्ता)/श्री पाल, जतिन (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ गली नंबर 7, न्यू पटेल पार्क, बहादुरगढ़, जिला झज्जर, हरियाणा में स्वतंत्र इकाई – 124507	22/01/2024 रु. 1724958/-(रुपये सत्रह लाख चौबीस हजार नौ सौ अट्ठावन केवल)	07/06/2024 (प्रतीकात्मक)
24	(ऋण कोड सं PHBTDEL04000593), (दिल्ली शाखा), अमरेश कुमार मिश्रा (उधारकर्ता) /	तमाम भाग और हिस्से के साथ खेवट नंबर 1747, खतौनी नंबर 2369, खसरा नंबर 880 4 5, मौजा रोहतक, शिव मंदिर के पास शिव कॉलोनी, रोहतक एचओ 124001	03/01/2024 रु. 861305/-(रुपये आठ लाख इकसठ हजार तीन सौ पांच केवल)	10/06/2024 (प्रतीकात्मक)
25	(लोन कोड नंबर - M0030068), (नई दिल्ली-शाखा), दिव्य ज्योति लश्कर (उधारकर्ता) / जॉयश्री ककाती (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ प्लैट नंबर/प्लॉट नंबर .: फ्लैट नंबर 407.40.4 मंजिल क्षेत्र 850.0 वर्ग फुट कारपेट, भवन का नाम : प्लॉट नंबर सीपी 2, नगरपालिका संख्या / सर्वेक्षण संख्या स्थित: सेक्टर 9, वसुंधरा पिनकोड: 201012 लैंडमार्क: जैन मंदिर के पास	10-01-2023 रु. 3917083/- (उनतालीस लाख सत्रह हजार तिरासी रुपये केवल)	10/06/2024 (प्रतीकात्मक)
26	ऋण कोड संख्या-01400003551), (नई दिल्ली-शाखा), कलर पैलेट प्राइवेट लिमिटेड (उधारकर्ता) / ऑर्किड कॉर्पोरेशन सर्विसेज इंडिया पी लिमिटेड, नवीन चौहान, अभिषेक शर्मा (सह-उधारकर्ता)	तमाम भाग और हिस्से के साथ यूनिट नंबर 102 टॉवर 1, फ्लोर - 1st एम्बर यूनिटेक गोल्फ एंड कंट्री क्लब (ग्रांडे) सेक्टर 96, 97 और 98 नोएडा गौतमबुद्ध नगर उत्तर प्रदेश: 201301	03/01/2024 रु. 20474154/- (रुपये दो करोड़ चार लाख चौहत्तर हजार एक सौ चौवन केवल)	11/06/2024 (प्रतीकात्मक)

दिनांक - 14.06.2024, स्थान - दिल्ली-एनसीआर
अधिकृत अधिकारी, पिरामल कैपिटल एंड हाउसिंग फाइनेंस लिमिटेड

ऐक्सिस बैंक लि0

कब्जे की नोटिस

रिटेल एसेट्स सेंटर: प्रथम तल, जी–4/5 बी सेंटर–4, गोमती नगर विस्तार, लखनऊ उ0प्र0– 226010
रजिस्टर्ड ऑफिस: (त्रिशूल), तृतीय तल, समराथेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद–380006

जबकि, अधोहस्ताक्षरी, ऐक्सिस बैंक लि0 के प्राधिकारी, न सिक्योरिटाइजशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्शियल एसेट्स एण्ड एन्फोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्योरिटी इंटरेस्ट (इंफोर्समेंट) रूल, 2002 के नियम 9 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अन्तर्गत मांग नोटिस जारी किये गये। उक्त वर्णित उधारकर्ता राशि का भुगतान करने करने में असफल रहे है, अतः उक्त वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। उपरोक्त वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एत

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: " CHOLA CREST " C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600032
Branch Office: H1 & H2, 3rd Floor, Padam Plaza, Plot No.5, Sector 16B, Awas Vikas SikandraYojna, Agra, U.P – 282002.
Contact No: Mr. Jogendra Kumar Singh, Mob: 9557624991

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the **Physical possession** of which has been taken by the Authorised Officer of **Cholamandalam investment and Finance Company Limited** the same shall be referred herein after as **Cholamandalam investment and Finance Company Limited** . The Secured Assets will be sold on "**As is where is**", "**As is what is**", **and "Whatever there is" basis** through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website **https://chola-lap.procure247.com/**

Account No. and Name of borrower/co- borrower,	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property	Reserve Price / Earnest Money Deposit / Bid Increment Amount	E-Auction Date and Time / EMD Submission / Last Date Inspection Date
LAN: HE02AHE00000003691 X0HEAHE00003010570 1. ATUL SHARMA. 2. M/S SHRI BHAGWATI CHAINS 3. SHIV RAM. 4. BHAGWATI DEVI 31A/A.18 JANGJIT NAGAR RAJPUR CHUNGI AGRA-UP - 282001	16/12/2021 Rs. 27,80,922.52 as of 09.12.2021	Residential House Nagar Nigam No. 31A/A-18 bearing at Khasra No. 626 situated at Jangjeet Nagar Mauza RajpurTajganj ward, Tehsil & Distt. Agra (Measuring area 85.28 Sq. Mtrs.) which is **bounded by :** East- House of Virendra,West-Other Plot ,North - Other Plot ,South- Road 12' wide & Exit	Rs. 20,27,000/- Rs. 2,02,700/- Rs. 25,000/-	29-06-2024 at 11:00 am to 1:00 PM (with unlimited extension of 3 min each) 28-06-2024 (Up to 5.30 P.M) 17.06.2024 - 18-06-2024 as per appointment Type of Possession: Physical
LAN: X0HEAHE00001662952 1. NISHA AGRAWAL 2. NITIN KUMAR AGARWAL 3. KUMAR GAURAV AGARWAL 4. PARUL AGARWAL All above R/o: 9 AMITA VIHAR EXTENSION, AGRA-UP - 282006	08.06.2021 Rs. 55,26,839.50 as on 05.06.2021	All that piece and parcel of proprety bearing House No.9, Khasra No.115/3, Measuring area-105.90 Sq. mtrs Situated at AmitaVihar Extension, Manoharpur, Mauja -Ghatvasan Mustkil, Tehsil & Distt. Agra. **Boundaries:** East - Property of Mukhiya Ji,West- Rasta,North- House No. 10 of Smt. Meena Kumari, South - House No.8.	Rs. 35,32,005/- Rs. 3,53,200/- Rs. 50,000/-	29-06-2024 at 11:00 am to 1:00 PM (with unlimited extension of 3 min each) 28-06-2024 (Up to 5.30 P.M) 17.06.2024 - 18-06-2024 as per appointment Type of Possession: Physical

ENCUMBRANCES/LIABILITIES KNOWN TO CIFCL: NOT KNOWN

1 All Interested participants / bidders are requested to visit the **website https://chola-lap.procure247.com&https://cholamandalam.com/news/auction-notices**. For details, help, procedure and online training on e-auction, prospective bidders may contact – **Mr. Mr. Muhammed Rahees - 8124000030 / 6374845616, M/s. Procure247; Vasu Patel - 9510974587.,.Email id :CholaAuctionLAP@chola.murugappa.com**

2. For further details on terms and conditions please visit **https://chola-lap.procure247.com&https://cholamandalam.com/news/auction-notices** to take part in e-auction.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Date :14.06.2024, Place: AGRA **Sd/- Authorised Officer, M/s. Cholamandalam Investment and Finance Company Limited**

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)
Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) (SMFG India Credit) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount
1. M R INDUSTRIES. 2. SANJEEV SHARMA. 3. SUMAN SHARMA. 4. MOHIT SHARMA.	08th June, 2024 Rs. 83,74,973/- [Rupees Eighty Three Lakhs Seventy Four Thousand Nine Hundred and Seventy Three Only] As on 05th June, 2024

Description of Immovable Property Mortgaged

OWNER OF THE PROPERTY – MR. SUMAN SHARMA.
ALL THAT PROPERTY PIECE AND PARCEL OF PLOT OF TUKDA NO. 125 AREA MEASURING 300 SQ. YDS. OUT OF M. NO. 115 KILLA NO. 21/2 (1-11) 22/1 (2-10) M.NO.120 KILLA NO.2 (8-0) 9(8-0) KHEWAT KHATA NO. 127/212 SITUATED IN VAKA MOJA BADKHAL SFM NAGAR TEHSIL & DISTRICT FARIDABAD.

Name of the Borrower(s)	Demand Notice Date and Amount
1. PREETI SHARMA. 2. NAVEEN KUMAR. 3. ROHIT KUMAR	06th June, 2024 Rs. 38,83,625/- [Rupees Thirty Eight Lakhs Eighty Three Thousand Six Hundred and Twenty Five Only] As on 05th June, 2024

Description of Immovable Property Mortgaged

OWNER OF THE PROPERTY – MR. NAVEEN KUMAR.
ALL THAT PROPERTY PIECE AND PARCEL OF LAND MEASURING 46 SQ. YDS. I.E. 38.46 SQ MTRS BEARING PROPERTY NO. 1/2462-A PLOT NO. 29 OUT OF KHASRA NO. 113 SITUATED IN THE AREA OF VILLAGE CHANDRAWALI SHAHDARA IN THE ABADI OF MODERN SHAHDARA RAM NAGAR ILLAQA SHAHDARA DELHI 110032. BOUNDED BY BOUNDARIES AS UNDER: EAST – ROAD 20 FT., WEST – PROPERTY OF OTHERS, NORTH – PROPERTY OF OTHERS, SOUTH – ROAD 15 FT.

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).

In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place: Delhi **Sd/- Authorised Officer, SMFG INDIA CREDIT COMPANY LIMITED**
Date: 14.06.2024 **(formerly Fullerton India Credit Company Limited)**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/11/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U72900DL2005PTC142257**
5.	Address of the registered office and principal office (if any) of corporate debtor	**30/1 East Patel Nagar, New Delhi, Delhi, India, 110008**
6.	Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on **04.06.2024** Order received/communicated on **12.06.2024**
7.	Estimated date of closure of insolvency resolution process	**09.12.2024** (180 days from the date of pronouncement of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name** –IP. Megha Agrawal (Partner in Synergy Insolvency Professionals LLP) **Registration Number -** IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address-** 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) **Email:** ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ground Floor, 175, Vaishali Sector -6, Ghaziabad (U.P.)- 201012. E-Mail: **cirp.iworld@gmail.com**
11.	Last date for submission of claims	26/06/2024
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal New Delhi bench has ordered the commencement of a corporate insolvency resolution process of the **IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED** (order dated 04.06.2024, order received/communicated on 12.06.2024)

The creditors of **IWORLD BUSINESS SOLUTIONS PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry no.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
IP Megha Agrawal
Interim Resolution Professional
For IWorld Business Solutions Private Limited
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to – 02.10.2024
Email: cirp.iworld@gmail.com
Address registered with IBBI: - 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur 440012.
Email: ip.meghaagrawal@gmail.com

Date: 14.06.2024
Place: Delhi

RBL BANK LIMITED

Registered Office: 1st Lane, Shahupuri, Kolhapur-416001.
Regional Office: 1st floor, Building no.1, Okhla Industrial Estate, Phase-3, New Delhi-110020.

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT, 2002)

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSET CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("SARFAESI ACT") READ WITH RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s)) that the below described immovable properties mortgaged/charged (collectively referred as "**Property**") to **RBL Bank Ltd. ("Secured Creditor/Bank")**, the possession of which has been taken by the Authorised Officer of the Bank under section 14 of the SARFAESI Act read with the Rules, as detailed hereunder, will be sold on "**As is where is**", "**As is what is**", "**Whatever there is**" and "**Without Recourse Basis**", for recovery of the Bank's outstanding dues plus interest as detailed hereunder under Rules 8 and 9 of the Rules by inviting bids as per below e-auction schedule:

Brief Description of Parties, Outstanding dues and Property

S. No.	Name of the Borrower & Guarantor (s)	Details of Property	Amount as per Demand Notice / Date of Demand & Possession Notice under SARFAESI Act	Reserve Price / EMD / Bid Increase Amount	Date/ Time of E-Auction	Last Date for Receipt of Bids along with documents	Name of Authorised Officer/ Phone No./ Email Id
1	M/s Site Analyseurs (through It's Partners/ Authorised Signatories) A. Deepak Kumar B. Priyanka Kumaar Shop No. 23, Block 1st, Ganga Shopping Complex, Sector-29, Noida, Uttar Pradesh - 201301 **Priyanka Kumaar** (partner- M/s Site Analyseurs) H-21, 3rd Floor, Greater Kailash-3, Delhi **Also At:** Shop No. 23, Block 1st, Ganga Shopping Complex, Sector-29, Noida, Uttar Pradesh - 201301 **Deepak Kumar** (partner- M/s Site Analyseurs) H-21, 3rd Floor, Greater Kailash-3, Delhi **Also At:** Shop No. 23, Block 1st, Ganga Shopping Complex, Sector-29, Noida, Uttar Pradesh-201301	"Commercial Shop No. 23, (Ground Floor) Block-i, Ganga Shopping Complex, Sector-29, Noida, Dist. Gautam Budh Nagar, (U.P.) Having Its Super Area 22.74 Sq. Mtrs. Duly Alloted By Noida Authority And Which **Bounded As Under : -** On The North By: As Per Site On The South By: As Per Site On The East By: As Per Site On The West By: As Per Site"	**96,95,607.89/-** (Rupees Ninety Six Lacs Ninety Five Thousand Six Hundred Seven and Paisa Eighty Nine Only) as on 29.11.2022 **against Demand notice dated 29.11.2022** **Date of Possession (Physical) Notice - 07.06.2024**	**Reserve Price: Rs. 77,88,750/-** (Rs. Seventy Seven Lacs Eighty Eight Thousand Seven Hundred Fifty Only) **EMD Amount: Rs. 7,78,875/-** (Rs. Seven lacs Seventy Eight Thousand Eight hundred Seventy Five Only) **Bid Increase Amount: Rs. 50,000/-** (Rupees Fifty Thousand Only)	**02.07.2024 At 11:00 AM.**	**On or Before 01.07.2024 upto 05:00 P.M.**	Mrs. Monica Gupta Contact: 9910570226 **Email Id: monica.Gupta@rblbank.com** Manik Kapoor Contact: 9999889121 email: manik.kapoor@rblbank.com

Terms and Conditions:

(1) The E-Auction Sale will be online through e-auction portal. The interested bidders are advised to go through the detailed terms and conditions of auction available on the website of **https://www.bankeauctions.com & https://www.rblbank.com/pdf-pages/news** before submitting their bids and taking part in e-auction.
(2) It shall be the responsibility of the bidders to inspect and satisfy themselves about the Property and specification before submitting the bid.
(3) The interested bidders shall submit their details and documents through Web Portal: **https://www.bankeauctions.com** (the user ID & Password can be obtained free of cost by registering name with **https://www.bankeauctions.com)** through Login ID & Password. The amount shall be payable through NEFT/ RTGS in the following Account of RBL BANK Ltd:- Auction Proceeds Collection GL, Account No 2599001000139998 (IFSC Code RATN0000100) OR thru Demand Draft before 05:00 PM on or before **01.07.2024.**
(4) Interested bidders may avail support/ online training on E-Auction from **M/s. C1 India Pvt Ltd** Contact No: 7291981124/25/26. Contact Person Mr. Vinod Chauhan Mob No: 9813887931, e-mail-Id: delhi@c1india.com and for any query in relation to Property, they may contact **Mrs. Monica Gupta, Authorised Officer (Mob. No. 9910570226, email: monica.Gupta@rblbank.com) and Manik Kapoor Contact: 9999889121 email: manik.kapoor@rblbank.com)**
(5) The Authorised Officer of the Bank reserves the right to accept or reject any or all bids, & / or to postpone/cancel the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final and binding.
(6) The successful bidder should bear the charges/fee payable for conveyance viz. stamp duty, registration charges etc., as per applicable law and shall also pay other known/unknown statutory/govt./labour dues/taxes dues etc. over and above the purchase consideration.
(7) The successful bidder shall deposit 25% of the bid amount after adjusting the EMD already deposited within next day of acceptance of the bid price by the Authorised Officer and the balance 75% of the bid price on or before 15th day of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of failure to deposit 25% of the bid amount / 75% balance amount within the prescribed period mentioned above, the entire amount deposited (including EMD) shall be forfeited by the Authorised Officer without any notice and the property shall forthwith be sold again. The Authorised Officer reserves the right to accept or reject any/or all the bids or to adjourn, postpone or cancel the auction sale without assigning any reason thereof.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT

The Borrower/Co-Borrower's/Guarantor's (including the Legal Heirs, in case of death of any of the Borrower/Co-borrower/Guarantor (s))are hereby notified to pay the aforementioned sum along with further interest thereon plus penal and other interest and amounts as per the Transaction Documents before the date of E-Auction failing which, the Property will be auctioned/ sold to recover the outstanding dues.

Date: 13.06.2024, Place: Uttar Pradesh **Sd/- Authorised Officer RBL Bank Ltd.**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

MAHAVIR INDUSTRIES LIMITED (FORMERLY KNOWN AS CROITRE INDUSTRIES LIMITED) OPERATING IN MANUFACTURING OF WIRES & WIRES PRODUCTS AT D/44-253 GROUND FLOOR, AAMANTRAN CHS, CTS NO-1, SECTOR 2, KANDIVALI WEST, MUMBAI, KANDIVALI WEST MUMBAI 400067, MAHARASHTRA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	**Mahavir Industries Limited** **PAN:** AAOCS9374G | **CIN:** L31300MH1989PLC250547
2.	Address of the registered office	D/44-253 Ground Floor, Aamantran CHS, CTS No-1, Sector 2, Kandivali West, Mumbai, Kandivali West Mumbai 400067, Maharashtra
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	NA
5.	Installed capacity of main products/ services	Can be sought by sending an email to the Resolution Professional at **ip.mahavirindustries@gmail.com**
6.	Quantity & value of main products/ services sold in last financial year	FY 2022-23: Revenue from operations is Nil.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending an email to the Resolution Professional at **ip.mahavirindustries@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Can be sought by sending an email to the Resolution Professional at **ip.mahavirindustries@gmail.com**
10.	Last date for receipt of expression of interest	**29.06.2024**
11.	Date of issue of provisional list of prospective resolution applicants	**09.07.2024**
12.	Last date for submission of objections to provisional list	**14.07.2024**
13.	Date of issue of final list of prospective resolution applicants	**24.07.2024**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	**29.07.2024**
15.	Last date for submission of resolution plans	**28.08.2024**
16.	Process email id to submit EOI	**ip.mahavirindustries@gmail.com**

Devendra Umrao
Resolution Professional, In the matter of Mahavir Industries Limited
IBBI Regn. No.: IBBI/IPA-003/IP-N00223/2019-20/12640
AFA valid upto: 07.11.2024

Date : 14.06.2024
Place: New Delhi

Clix Capital Services Pvt. Ltd. (Clix)

Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008

POSSESSION NOTICE (Appendix IV) Rule 8(3)

Whereas the Authorized officer of Clix Capital Services Pvt. Ltd. (Clix), a Non- Banking Financial Company duly incorporated and registered under the Companies Act, 1956, Registered office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi 110008, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 13-Apr-2023 calling upon.

1. IDEAL PUBLIC SHIKSHAN SANTHAN GRAM PANCHAYAT-VPO JHANJHA, TESHIL BUHANA, DISTRICT-JHUNJHUNUN, RAJSTHAN-333502, **2. ANUPAMA YADAV W/O MANOJ KUMAR YADAV, 3. MANOJ KUMAR YADAV S/O BRIJ LAL, Both residing at -** PLOT NO. 21, NEAR MAYA MANDIR CINEPLEX. HARSH VIHAR COLONY, JAIPUR ROAD, AJMER, RAJASTHAN-305001, **4. VED PRAKASH YADAV S/O MATADEEN, 5. RAMESH KUMAR S/O INDER SINGH, Both residing at -** VPO JHANJHA, THE BUHANA, JHUNJHUNUN, RAJASTHAN-333502

to repay the amount mentioned in the notice i.e. **Rs. 2,32,14,521.80/- (Rupees Two Crore Thirty Two Lakh Fourteen Thousand Five Hundred Twenty One and Paise Eighty Only) as on 12-Apr-2023** along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice.

The Borrower had failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 07th day of 06 2024

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CLIX for an amount of **Rs. 2,32,14,521.80/- (Rupees Two Crore Thirty Two Lakh Fourteen Thousand Five Hundred Twenty One and Paise Eighty Only) as on 12- Apr-2023** along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:

ALL THAT PIECE AND PARCEL OF PROPERTY BEARING KHASRA NO. 803/2 RAKBA- 0.19 HQ., KHASRA NO. 2518/937 RAKBA-0.12 HQ., KHASRA NO. 937/3, RAKBA-0.24 HQ., KHARSA NO. 938/1 RAKBA -0.42 HQ. TOTAL 0.97 HQ. (9700 SQ MTRS.) GRAM - BUHANA, GRAM PANCHAYAT-BUHANA TEHSIL BUHANA, DISTRCIT-JHUNJHUNU, RAJASTHAN.

Place: Buhana, Date: 07.06.2024 **Authorised Officer, Clix Capital Services Pvt. Ltd.**

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government
THE REGIONAL DIRECTOR,
NORTHERN REGION, NEW DELHI
In the Matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
FOSTER ENGINEERING INDUSTRIES LIMITED
having it's Registered Office at Flat No 702, 7th Floor, Kanchanjunga Building, 18 Barakhamba Road, New Delhi-110001
.....Petitioner

NOTICE

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking approval for alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra ordinary general meeting held on 26th April 2024 to enable the company to change its Registered office from **"The National Capital Territory of Delhi" to "State of West Bengal"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Antyodaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned above.

For and on behalf of
Foster Engineering Industries Limited
Sd/-
(Arvind Singh)
Director
DIN : 05254251

Place : New Delhi
Date : 13.06.2024

"FORM NO. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Before the Central Government
THE REGIONAL DIRECTOR,
NORTHERN REGION, NEW DELHI
In the Matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
SHIVAM DEALMARK PRIVATE LIMITED
having it's Registered Office at 7th Floor, Kanchenjunga Building,18 Barakhamba Road, Connaught Place, New Delhi-110001
.....Petitioner

NOTICE

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking approval for alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra ordinary general meeting held on 26th April 2024 to enable the company to change its Registered office from **"The National Capital Territory of Delhi" to "State of West Bengal"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Antyodaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with a copy to the applicant company at its Registered Office at the address mentioned above.

For and on behalf of
Shivam Dealmark Private Limited
Sd/-
(Murari Lal Birmiwala)
Director
DIN : 00642510

Place : New Delhi
Date : 13.06.2024

Notice To Borrower

1) **Borrower/s: Mr. Pareshwer Prasad Maiduli, Mrs.Sangeeta Devi (Prospect No. IL10021235)**
Pursuant to taking possession of the secured asset "Built Up Property on 2Nd Floor, Back Side (LHS), Carpet Area Ad Measuring 405 Sq.ft., and Super Built Up Area Ad Measuring 450 Sq.ft.,on Plot No.17, T-Extn (Jain Colony) Part-1, Uttam Nagar, West Delhi, New Delhi, India, 110059."

2) **Borrower/s: Mr. Raunak Chhabra, Mrs. Simran Sabharwal, Chhabra and Sons (Prospect No. IL10133441)**
Pursuant to taking possession of the secured asset "Built Up Second Floor (Front Side), Private Unit No.109, Land Area Admeasuring 810 Sq.ft. and Carpet Area Admeasuring 750 Sq.ft., Saleable Area Admeasuring 819 Sq.ft., without Roof/Terrace Rights ,Built on Property Bearing No.103 & 104, Out of Khasra No.453, Situated in the Area of Village Nawada Marja Hastsal, Colony known as Mohan Garden Extn, Wea-Block, Uttam Nagar, New Delhi.".

By the Authorised Officer of **IIFL Home Finance Limited (IIFL-HFL)** under the SARFAESI Act. for the recovery of amount due from borrower/s, authorized officer.

Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking **physical possession** within **7 days**, otherwise **IIFL-HFL** shall not be responsible for any loss of property under the circumstances.

Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.

For further details, **Contact IIFL HFL Toll Free No.18002672499** From **09:30 hrs to 18:00 hrs** between Monday to Friday or write to email:- auction.hl@iifl.com.

Corporate Office: Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.

Sd/- Authorised Officer
Place: Delhi **IIFL Home Finance Limited (IIFL-HFL)**
Date: 14-Jun-2024 (Formerly known as India Infoline Housing Finance Ltd.)

U GRO CAPITAL LIMITED

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE

Under The Provisions of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and The Security Interest (Enforcement) Rules, 2002 ("The Rules")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Name of the Borrower(s) & LAN	Demand Notice Date and Amount
1. Satyam Industries 2. Manoj Kumar Jain 3. Rajesh Kumar 4. Sita Ram 5. Vishal Gupta 6. Vikash Gupta LAN: 110001SEC0010911, 110001SEC0023785	**Notice Date: 22-05-2024 Amount: Rs. 2,22,29,242/- as on 08-05-2023**

Description of Secured Asset(s)

"All that part and parcel of the immovable property being Entire First Floor (Without Roof Rights), Built on The Property Bearing No. 118, In Block-Cp, Pitampura Residential Scheme, Pitampura, Delhi - 110034. Area Measuring 126 Sq. Mtrs."

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc., till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited. In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Place: Delhi SD/-, Soham Bhattacharya (Authorised Officer)
Date : 14.06.2024. For U GRO Capital Limited (authorised.officer@ugrocapital.com)

छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर (छ.ग.) 492002

// सर्वसंबंधितों को सूचना //

भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली की अधिसूचना दिनांक 14.09.2006 (यथा संशोधित) के तहत् सर्व संबंधितों को सूचित किया जाता है कि Expansion of Steel Plant-DRI Kilns (Sponge Iron from 60,000 TPA to 2,40,000 TPA), WHRB Based Power Plant from 4 MW to 16 MW, AFBC Based Power Plant from 8 MW to 14 MW, SEAF - 1x4 MVA (Cast Iron-15,000 TPA) SEAFs-2x9 MVA (FeSi-14,000 TPA/FeMn- 50,400 TPA / SiMn-28,800 TPA/FeCr- 30,000 TPA), Establishment of New Induction Furnaces along with CCM & LRF (Hot Billets/Billets/Ingots-1,80,000 TPA, Rolling Mill (TMT Bars / Wire Rods / Structural Steel) (85% Hot Charging with Hot Billets and remaining 15% through R) - 90,000 TPA, Producer Gas (for Rolling Mill) - 810 Nm3/hr, Briquetting Unit-200 Kg/hr, Fly Ash Brick Making-40,000 Bricks/Day by M/s Sun Steel and Power Private Limited at Village-Bade Gumda, Tehsil- Gharghoda, District-Raigarh Chhattisgarh की स्थापना के लिए पर्यावरणीय स्वीकृति हेतु लोक सुनवाई बाबत् छ.ग. पर्यावरण संरक्षण मंडल में आवेदन किया गया है। उक्त क्षमता विस्तार परियोजना हेतु लोक सुनवाई दिनांक 27.03.2024 को नियत की गई थी जिसे कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, जिला - रायगढ़